

SL No. 24/25

Before the National Green Tribunal
Eastern Zone Bench, Finance Centre
3rd Floor, New Town, Kolkata

In O.A No.133 of 2023/EZ
I.A.No.30 of 2024
I.A.No.49 of 2024



In the matter of:
Sirajul Islam and Anr.
...Applicants

Versus
The State of West Bengal and
Ors.
...Respondents

INDEX

SL. No.	Particulars of documents	Annexures	Pages
	Counter Affidavit		1 to 11
	Photo copy of the illegal mining activities dated 17.04.2025	A	12
3.	Copy of the photographs of said illegal mining activities	B	13-19
4.	A copy the of said First Information Report and Showcase Notices issued by the Sub divisional officer Rampurhat, Birbhum	C	20-39
5.	Copy of the said crushers and trucks with licence Plate nos. And details belonging Budishal Soren , Subendu Soren , John Hansda and Thomas Hansda with GPS location at the said quarry	D	40-53

19 MAY 2025

Before the National Green Tribunal
Eastern Zone Bench, Finance Centre
3rd Floor, New Town, Kolkata

In O.A No.133 of 2023/EZ
I.A.No.30 of 2024
I.A.No.49 of 2024



In the matter of:
Sirajul Islam and Anr.
...Applicants

Versus

The State of West Bengal and
Ors.

...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE APPLICANT NO.
1 & 2 TO THE AFFIDAVIT IN OPPOSITION DATED 6.02.2025
FILED BY THE ADDED RESPONDENT NOS. 18 & 19**

I, Serajul Islam, son of Nurul Islam, aged about 28 years, by faith Muslim, by occupation Social worker, residing at Vill - Natungram, Ward No.12, Nalhati M, P.O & P.S Nalhati, Dist Birbhum, West Bengal 731243, do hereby solemnly affirm and state as follows :-

1. I am the authorized representative in the instant proceeding and the authorized representative of the applicant no.1. I am well acquainted and fully

19 MAY 2025

X

conversant with the facts and circumstances of the case. I am competent to make, affirm and swear the instant affidavit for myself and on his behalf .

2. That on 9.04.2025 ,I was served with a copy of the Reply Affidavit dated filed on behalf of the Respondent Nos.18 and 19.I have gone carefully through the said affidavit and have understood the scope, contents, purports and true meaning thereof.
3. I have been advised to deal with and/or traverse only those averments and allegations made in the said Affidavit which are material for proper and effective adjudication of the matter. I deny and dispute each and every averments and allegations contained made in the said affidavit save and except those which I specifically admit herein and those which are matters of record .
4. Before proceeding to deal with the contents , averments and allegations stated in the contents of the affidavit ,the applicants pray leave to draw to Your Lordship's Notice that even on the very date and time of hearing of the said matter on 17.04.2025 before Your Lordship, illegal mining activities were continuing at the alleged quarry site and the neighbouring plots in the entire Mouza – Madna of Birbhum district ,despite of the restraining order dated 16.02.2025 passed by the Hon'ble Green Tribunal Eastern Zone Bench Kolkata



X



and the Sign board installed at alleged quarry site by the SDO ,Rampurhat ,Birbhum forbidding any illegal mining activities at alleged quarry site and the neighbouring plots.

Photo copy of the illegal mining activities dated 17.04.2025 are annexed herewith and marked as Annexure -A.

5. The actual fact is that the Respondent No. 17, 18 & 19 Budishal Soren, John Hansda , Suresh Hansda along with and several others are consistently going ahead with their illegal mining activities .

That fresh activities of Illegal Mining has been sighted in plot Nos 555, 556, 672, 673, 680, 682, 730, 731, 732, 733, 745, 746& 752, J.L. No. 11 , Mouza - Madna, P.S. - Nalhati, within District - Birbhum which is continuing till date.

Hundreds of Heavy duty vehicles like Prima Trucks, Crushers and JCB Excavators are been employed , ruthlessly stripping the Earth of it's Natural Resources. The entire site is been blasted, ransacked and converted into rubble.

The whole process of savaging, ruthlessly ransacking and plundering the Nature of its natural resources is been continued right under the very nose of

X

the concerned Government officials. But the concerned authorities are turning their back and deliberately blindly ignoring the matter.

Copy of the photographs of said illegal mining activities are annexed herewith and marked as Annexure-B.

6. That finally after years of diligent efforts on part of the Applicants on 17.12.2024 , the Block Land & Land Reforms Officer, Nalhati Block -1 lodged an FIR with the Nalhati Police Station vide memo no.1842 dated 17.12.2024 against 1) Amir Sk,2)Sater Sk,3)Kaju,4)Samrul,5) Mistu6)Pinto & Jahirul for conducting illegal mining in Plot nos.427,382,383,727 & 728 at Mouza - -Madna in the district of Birbhum.
7. That another F.I.R was drawn on 27.01.2025 against John Hansda , Bijoy Mondal , Suresh Hansda , Sajed Sk, Paresh Kumar Dutta for Illegal Mining on Plot nos. 383,720,724,306,307,780 ,673,680 & 682 and for running in illegal stone Crusher Units for illegal stone mining in plot nos.711, 383, 382, 709 & 710 at Mouza - Madna, district Birbhum in contravention to the section 4(1) and 4(1A) of the M.M.(D&R) Act,1957 and Rules3(1)(a) and 3(1)(b) of the W.B.M.M.C Rules,2016.On the basis of that FIR ,a case vide no.37 /25 dated 27.01.2025 has been started under section



X

4(1) and 4(1A) of the M.M.(D&R) Act,1957 and Rules3(1)(a) and 3(1)(b) of the W.B.M.M.C Rules,2016.

8. Further on basis of a report dated 5.02.2025 by the Nalhati -1 Block Level Committee an FIR was drawn against Budishal Soren in Nalhati Police Station and a case was Started against him vide case no.127/25 dated 13.03.2025 under section303&304 of the BNS Act read with section 21(1) of the M.M.(D&R) Act ,1957 and Rules5 (1)(a) of the W.M.M.C.Rules ,2016.the officer in charge of Nalhati Police Station was also requested to seize the illegally mined ,stored black stone and the machinery and vehicles used ,the illegal crusher units as per section 21 (4) of the M.M(D&R)Act,1957,read with Rules 5(1) of the W.B.M.M.C.Rules,2016 and also as per section 106 of the BNSS Act,2023 and to dispose the seized articles as per section 505 & 506 of the BNS Act,2023.
9. The Sub-Divisional-Officer, Rampurhat, Birbhum issued Showcase Notices vide Memo No. M&M / 5740 / DL & LRO (B) / 2024 dated 12.12.2024 , Memo No.60 (13)/JM dated 17.01.2025, Memo No. 161/JM dated 27.02.205 & Memo No. 189/ JM dated 7.03.2025 for hearing in matter of O.A. No. 133 of 2023 /EZ the Nation Green Tribunal , Eastern Zone Bench, kolkata , order dated 16.02.2024 to the private Respondent nos.



X

being Bapi Sk , Mustak Sk, Paskel Hasda, Josef Hasda, Budishal Soren, John Hasda & 8 others being Bijoy Mondal, Sajed Sk, Tasiruddin Sk, Jatan Murmu , S. Hemram , Bablu Mia , Paresh kumar Dutta , Suresh Hansda all of P.S Nalhati , District – Birbhum for conducting illegal mining and crushing of black stone .

10. In a representation dated 7.04.2025 vide Memo No.275/JM to the District Magistrate, Birbhum, the Sub Divisional Magistrate, Rampurhat, Birbhum submitted that hearing was conducted on 24.01.2025 & 24.02.2025 with the recorded raiyats of the plots ,more than 35 in nos ,where illegal mining activities are conducted in Mouza-Madna,but either out of ignorance or fear they did not disclose the identity of the persons involved in the illegal mining activities on their land. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of the miscreants.

A copy of the said First Information Report and Showcase Notices issued by the Sub - divisional - officer Rampurhat, Birbhum are annexed herewith and collectively marked as annexure – C.

11. The applicants submit that under the above mentioned facts it is evident and confirmed beyond any doubt that



X

illegal mining activities are continuing on a massive scale over the entire Mouza -Madna of District Birbhum.

12. The deponents further submits that said Budishal Soren, Subendu Soren, John Hansda and Thomas Hansda and other private respondents and their associates are using CRUSHERS illegally without any Permits or licence. John Hansda' have kept his crushers in plot no 709,710 and 711, J.L. No. 11, Mouza - Madna, P.s. - Nalhati , district - Birbhum .
13. Without prejudice to the above but fully relying on the same, I now proceed to deal with the averments and allegations made by the petitioner in various paragraphs of the reply affidavit dated 6.02.2025 briefly:

Paradise reply:

- I) With reference to the Paragraph No's. 1 to 6 , the applicants deny and dispute that the respondent no 17 & 18 are not involved in illegal mining and dumping activities on the alleged quarry site pertaining to Plot Nos. 707, 708, 712, 713, 714, 715, 716, 670 and 677 in Mouza - Madna J.L. No. 11 under P.S. - Nalhati , district - Birbhum .

Copy of the said crushers and trucks with licence Plate nos. And details belonging Budishal Soren , Subendu Soren , John Hansda and Thomas Hansda with GPS location



X

at the said quarry said annexure herewith and collectively marked as Annexure - D

II) With reference to the Paragraph No. 7 , the Applicants deny and dispute all the allegations save and except those which are matter of record alleged by the private respondent nos.18 And 19 in their affidavit dated 6.02.2025 save and except those which are matter of record.

III) With reference to the Paragraph No. 8 ,the applicant have already annexed photographs of illegal mining activities with GPS location showing evidence that illegal mining activities are continuing at the alleged quarry side .

IV) With reference to F.I.R no. 239 of 2024 at Nalhati Police Station under Section 379 IPC (Theft) was registered in 2024 and after further inquiry and investigation into the matter fresh FIR was drawn on 27.01.2025 against John Hansda , Bijoy Mondal , Suresh Hansda , Sajed Sk, Paresh Kumar Dutta for Illegal Mining on Plot nos. 383, 720, 724, 306, 307, 780 ,673,680 & 682 and for running illegal stone Crusher Units for illegal stone mining in plot nos.711, 383, 382, 709 & 710 at Mouza -Madna district Birbhum in contravention to the section 4(1) and 4(1A) of the M.M.(D&R) Act,1957 and Rules3(1)(a) and 3(1)(b) of the W.B.M.M.C Rules,2016.On the basis of that FIR ,a case vide no.37 /25 dated 27.01.2025 has been started under section 4(1) and 4(1A) of the M.M.(D&R)



X

Act,1957 and Rules3(1)(a) and 3(1)(b) of the W.B.M.M.C Rules,2016.

V) With reference to the Paragraph No. 9 The applicant denies that Original Application was been filed with mala fide intention against the respondents . Applicants further deny that the present dispute is in connection to property and civil in nature .The present application being O.A No. 133 of 2023 / EZ connection with illegal mining activities is an environment based issue and the National Green Tribunal is the appropriate bench for such issues.

VI) With reference to the Paragraph Nos. 10 to 17, the applicants states that it is a fact that the respondents and their associates are continuing to dump waste materials and debris in the said Plots using crushers without any permits as alleged and written compliant have been lodged against the respondents to that effect with the Nalhati police station at various date with Photographs of the illegal mining activities at the alleged side.

VII) With reference to Paragraph No. 18, the applicants are shocked with the contention that if there are any illegal activities in the plots mentioned in the several and various paragraphs of the Original Application, necessary steps should also be taken against the applicant no. 2 .it is a bizarre and most irresponsible submission stated without any presence of mind that the applicant no. 2 should also be



X

of black stone to its final conclusion till nothing is left of the range of hills and it becomes but a history and the ecological balance of the country is effected forever effecting the environment and lives of thousands of inhabitants of the country.

15. Under the above mentioned facts and circumstances, it's most humbly prayed that the Respondent nos 18 & 19 should be added as party in the Original Application for proper adjudication.

16. That the statements made in paragraph nos. 1 to 13 are true to my knowledge or taken from records which I verily belief to true and the rest are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Nasreen Khan
Advocate



Seraful Islam
Deponent

Enrollment No. WB/1725/02

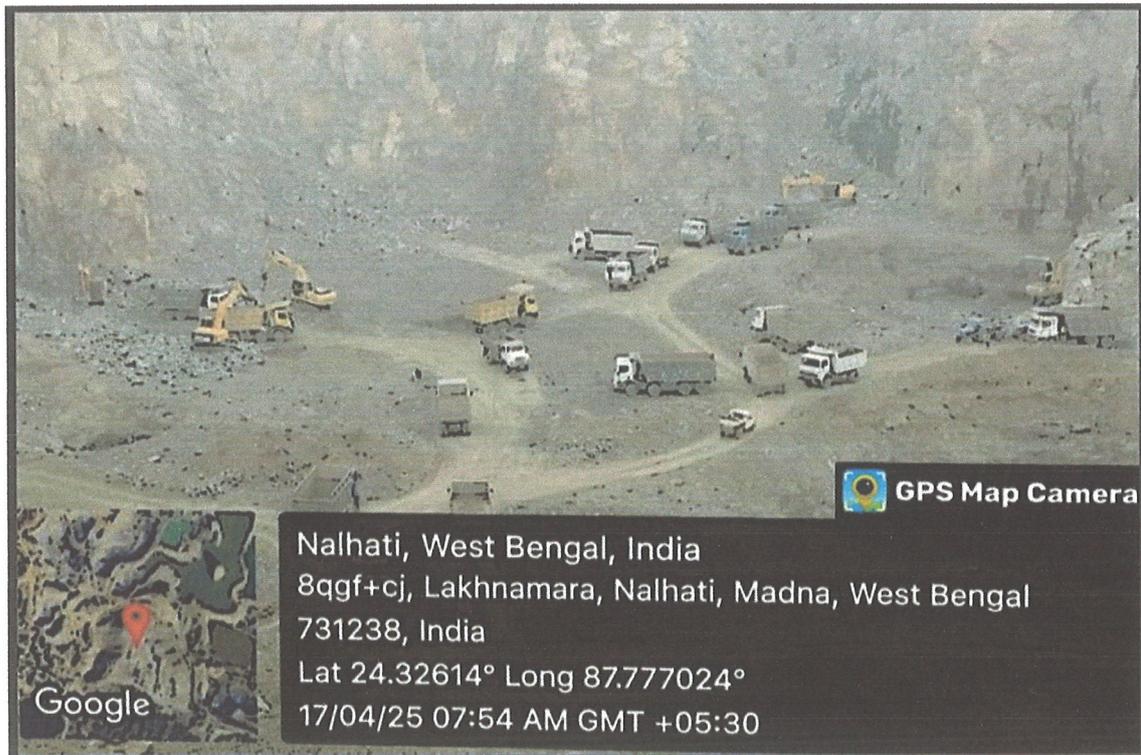
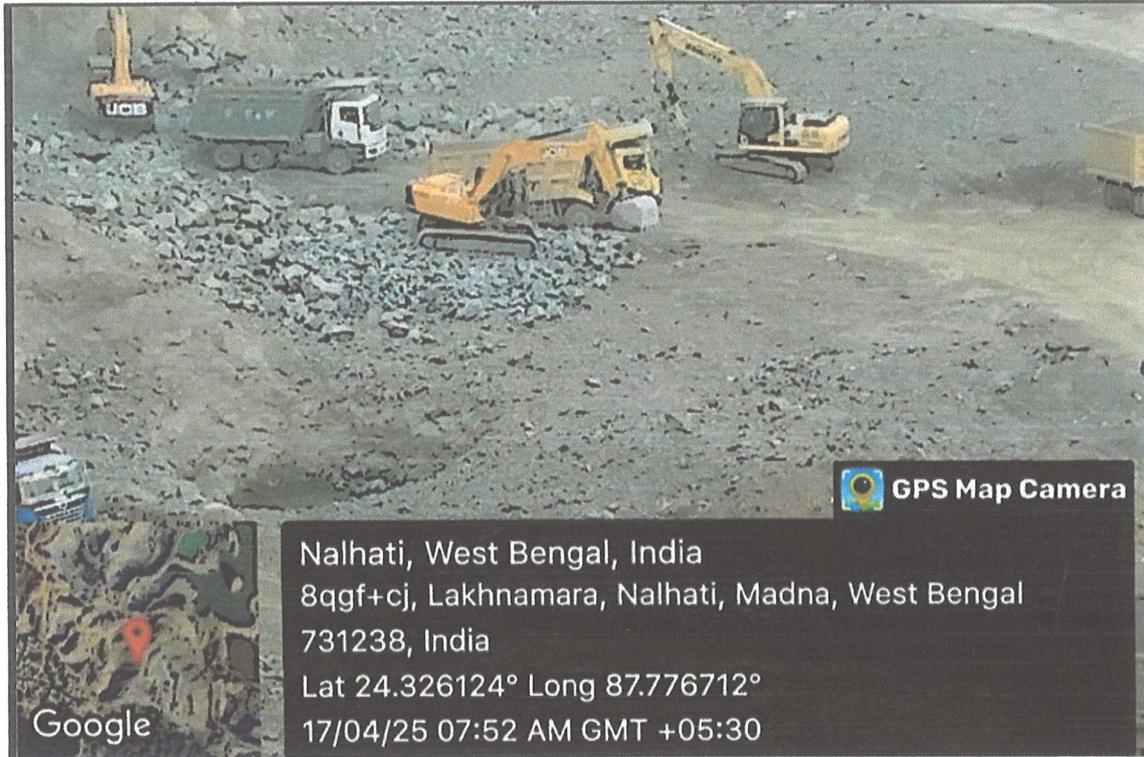
Date: 19.05.2025

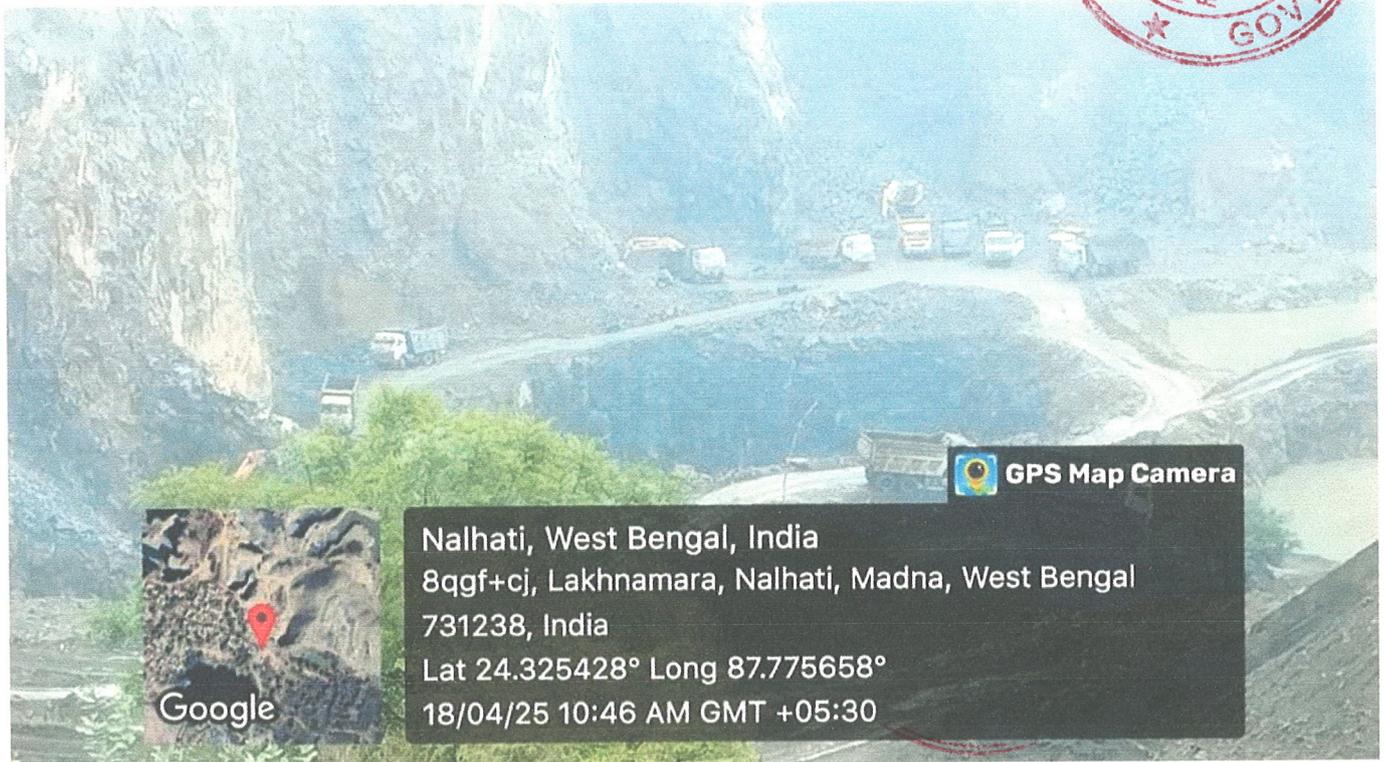
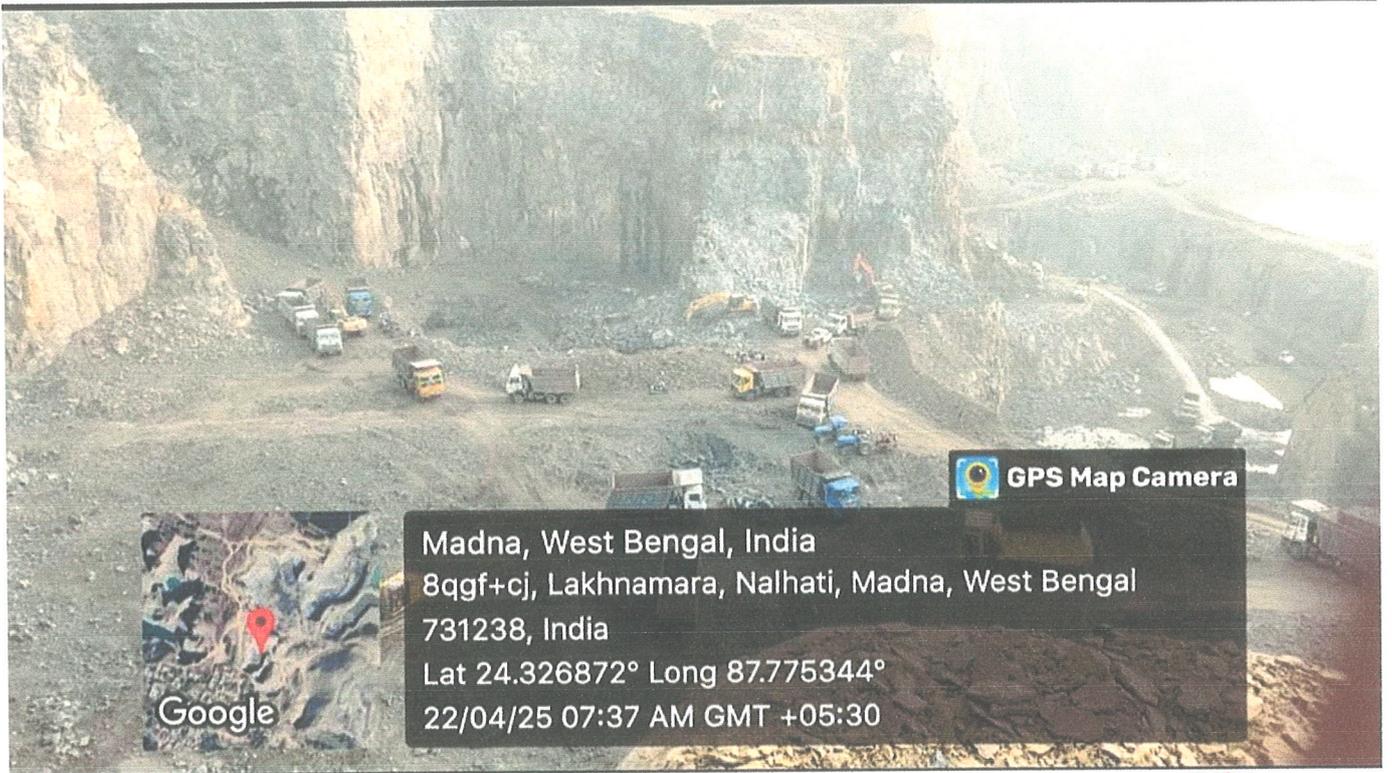
L.T.I.(s)/Signatures(s) of the
Executants attested by me on Identification

[Signature]
NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. India

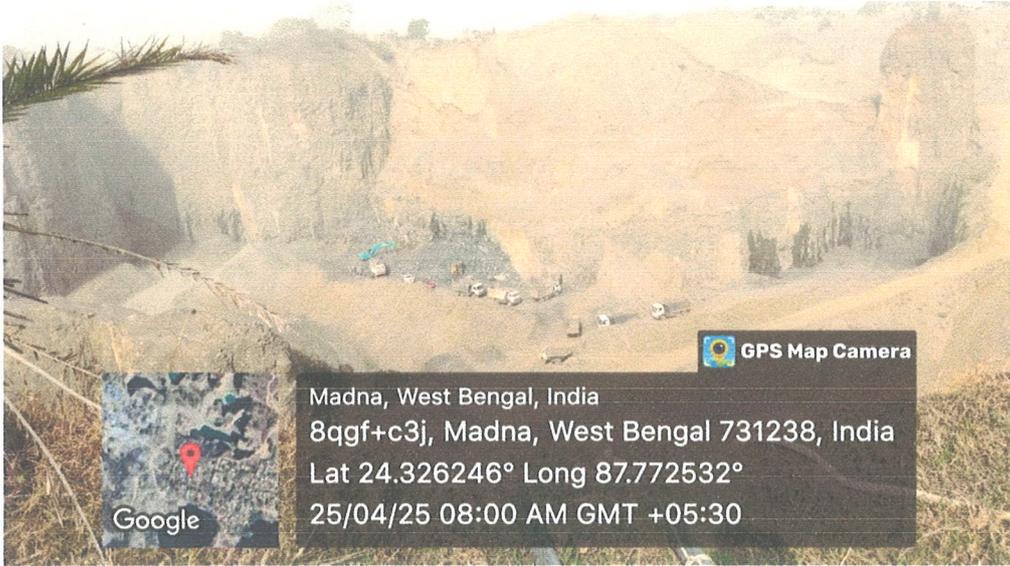
[Signature]
NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGD. NO. 13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. E-Gate (High Court)
Mob.-8910576674
9883135090

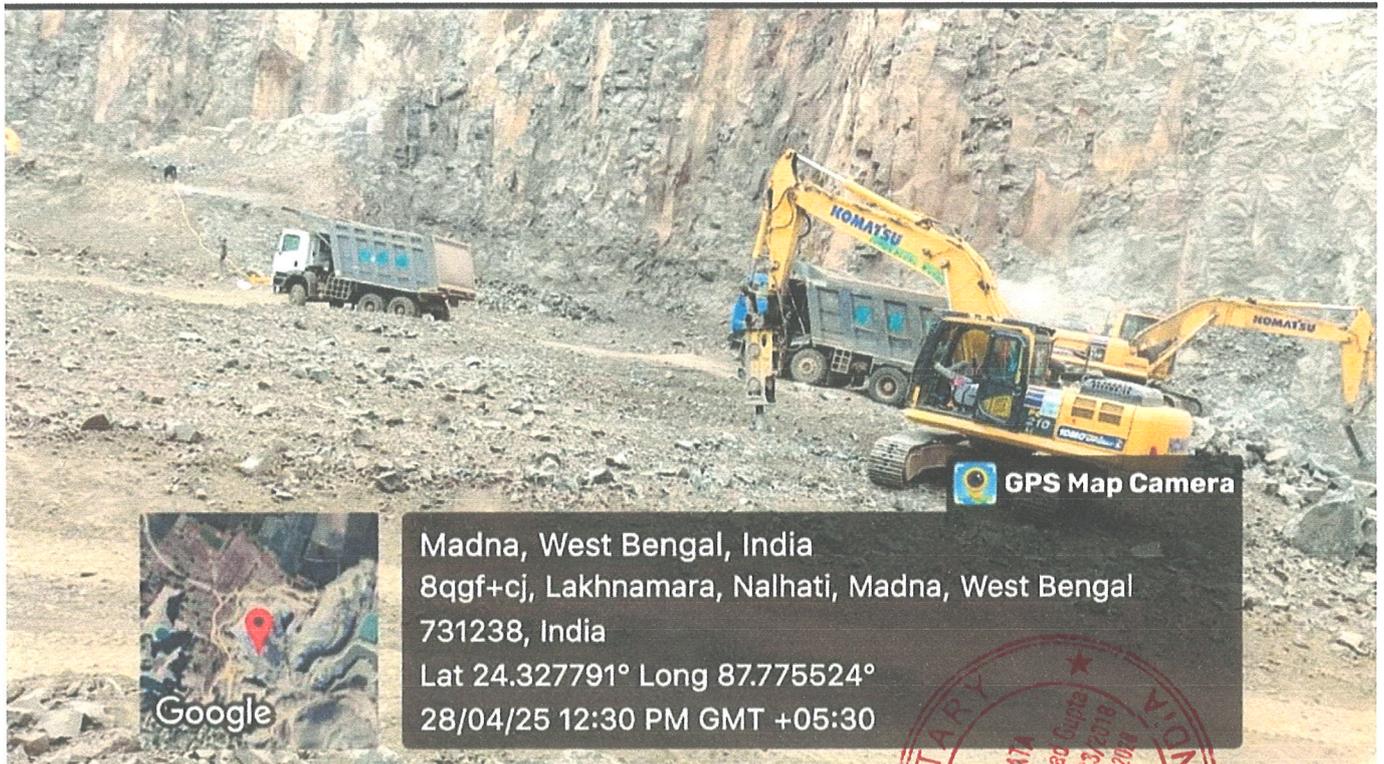
19 MAY 2025

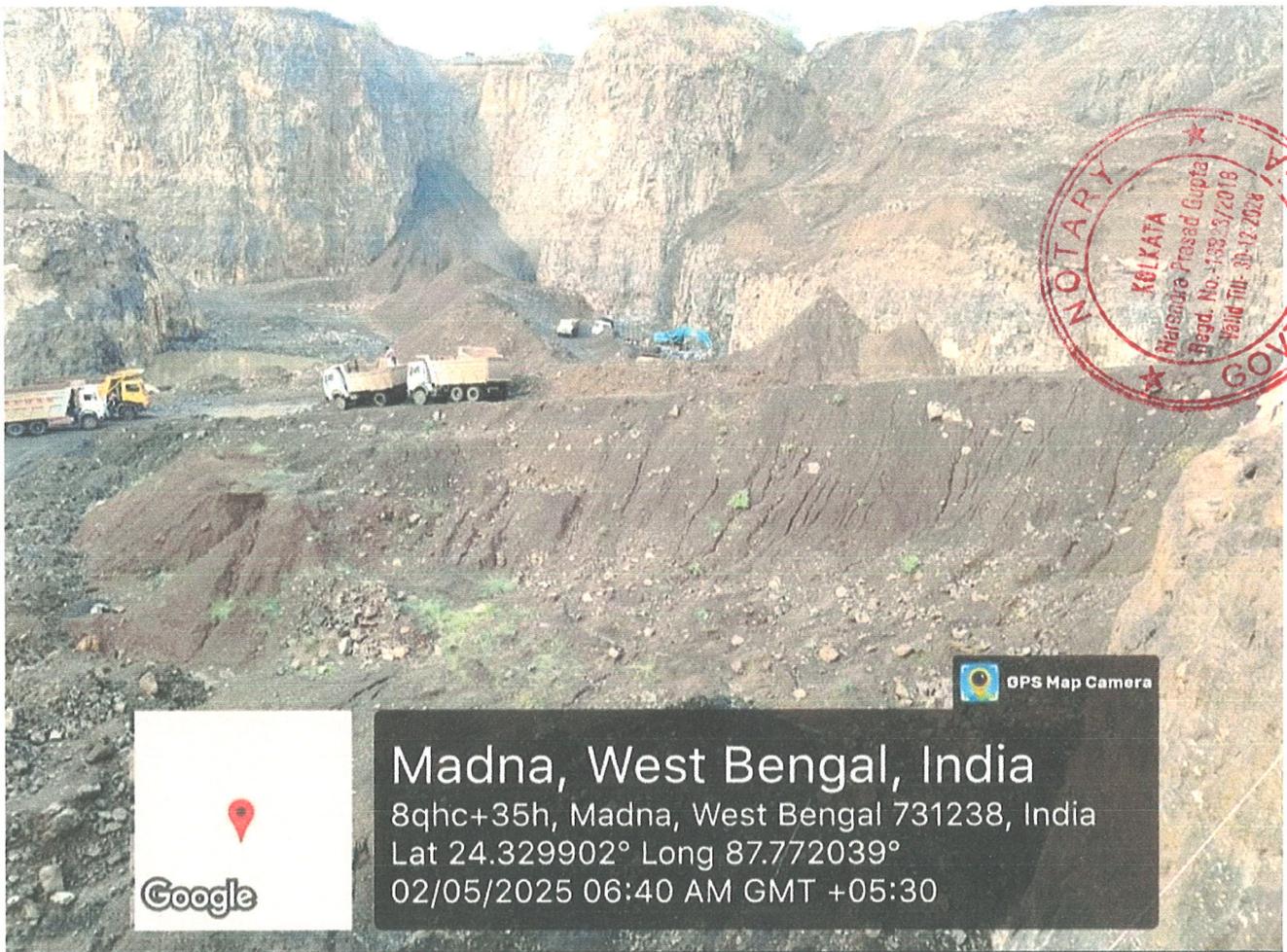


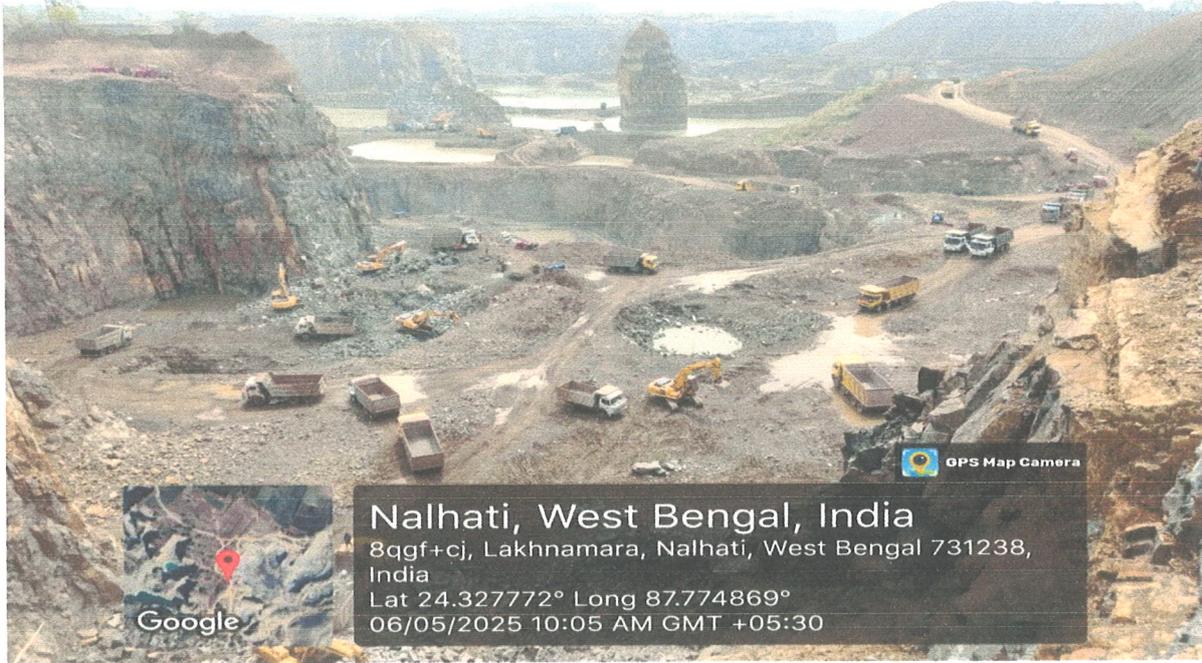


-IX-

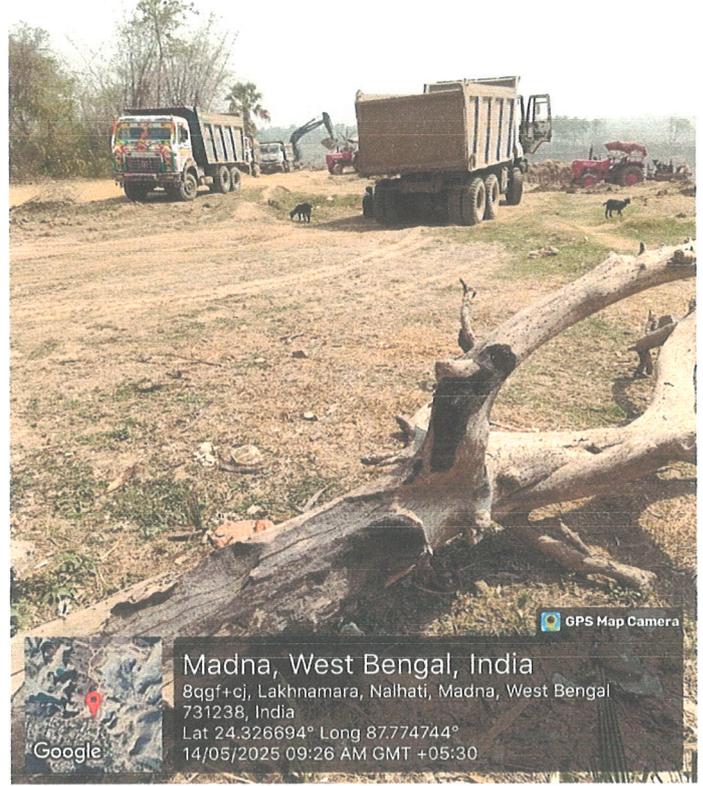
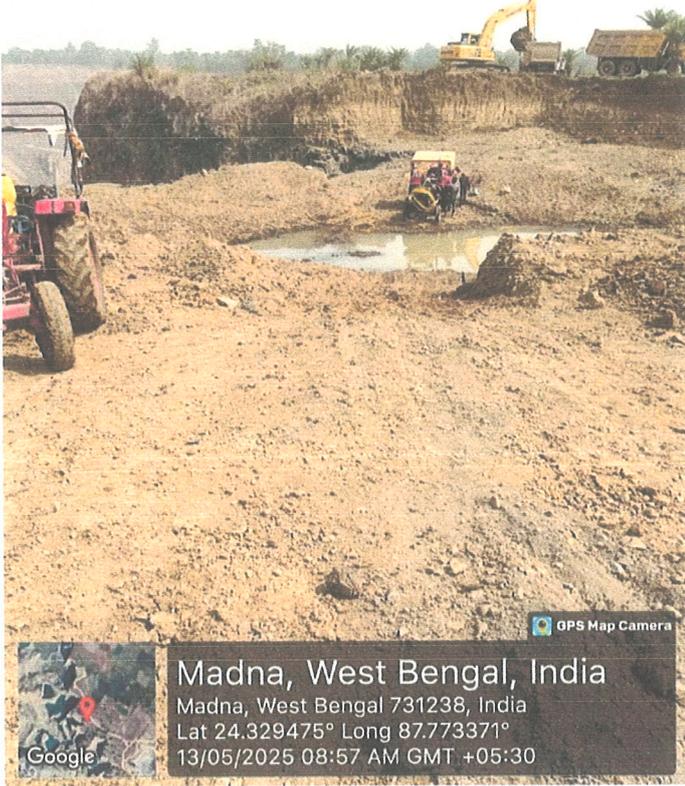


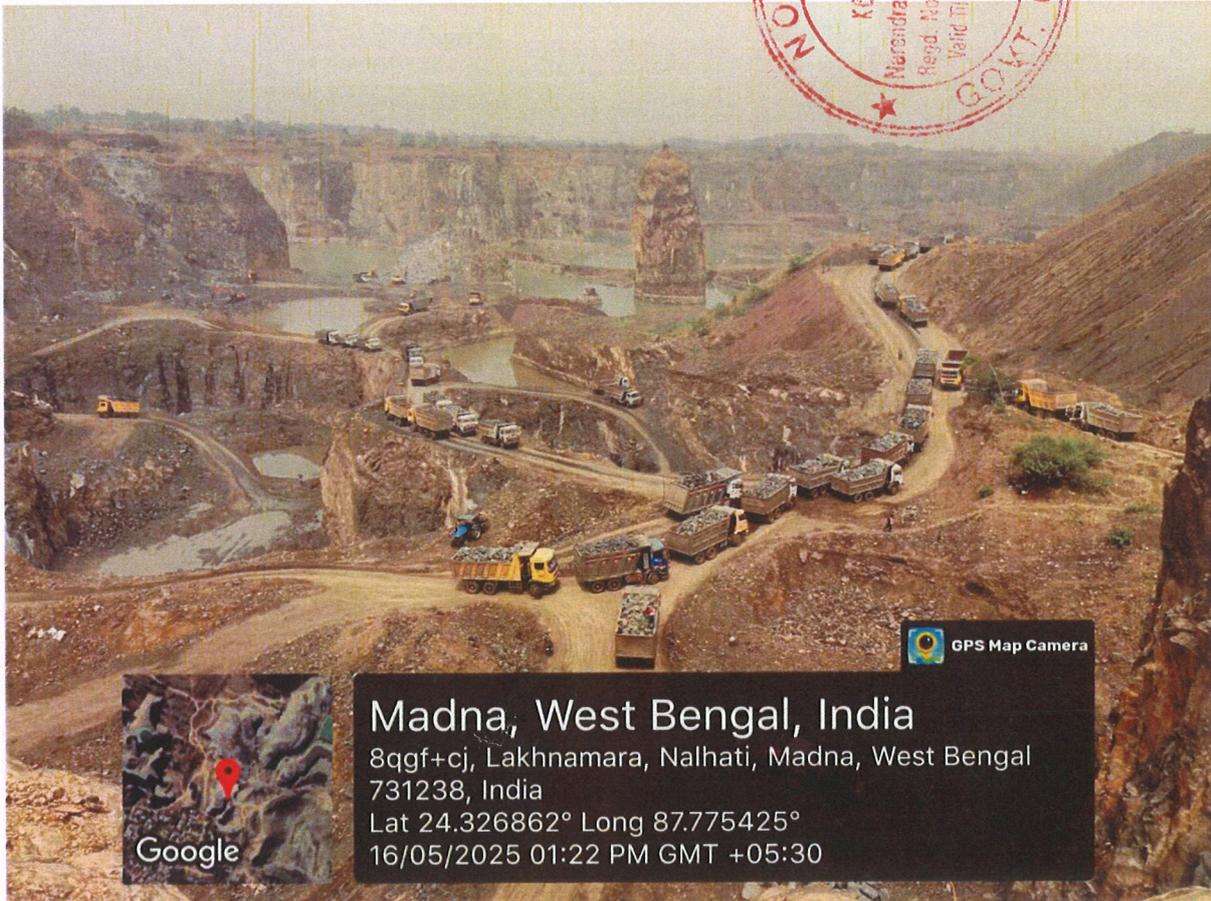
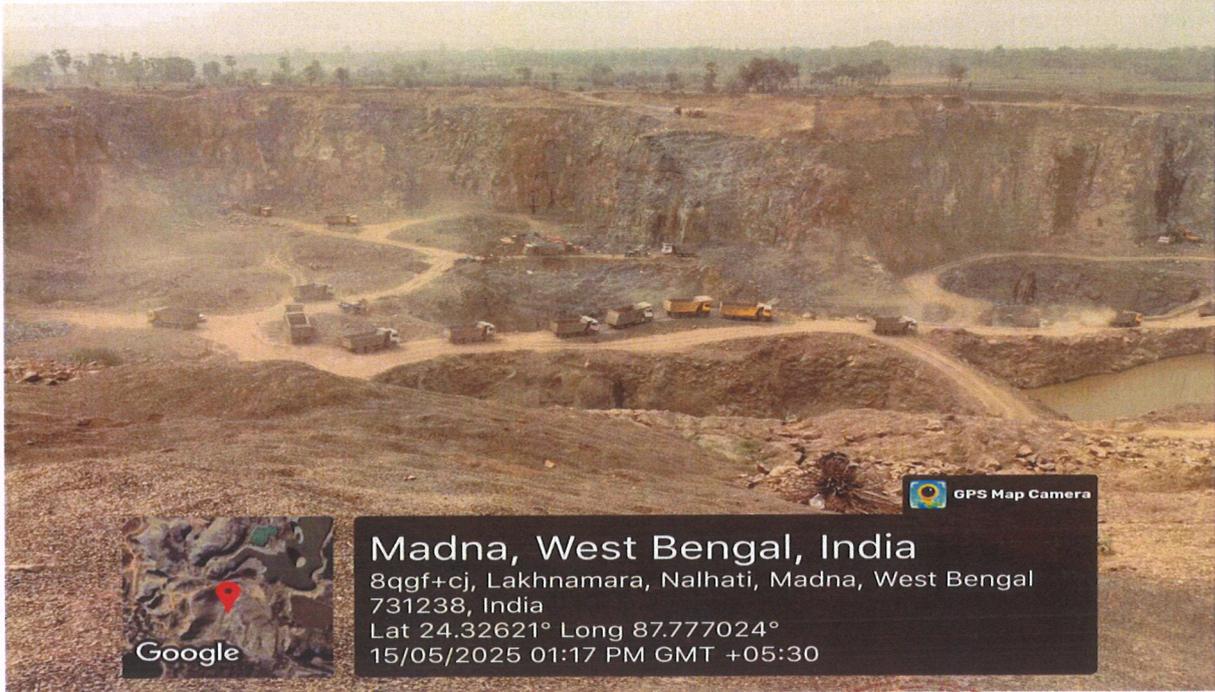












Annexure - C



Government of West Bengal
Office of the District Magistrate
Birbhum

Prashasan Bhavan, PO- Suri, District- Birbhum, W.B., 731101

Email :: dm-bir@nic.in

Memo No. M&M/ 5740

/DL&LRO(B)/2024

Date: 12 / 12 / 2024

To
The Sub-Divisional Officer
Rampurhat Sub-Division, Birbhum.

Sub: Illegal mining and related activities in Mouza- Madna.

- Ref: (i) Affidavit dated 07.12.2024 filed on behalf of the Applicant No. 1 & 2 in O.A. No. 133 of 2023/EZ
(ii) Order dated 09.12.2024 passed by the Hon'ble NGT, Eastern Bench in O.A. No. 133 of 2023/EZ in the matter of Serajul Islam & Anr. Vs. State of WB & Ors.

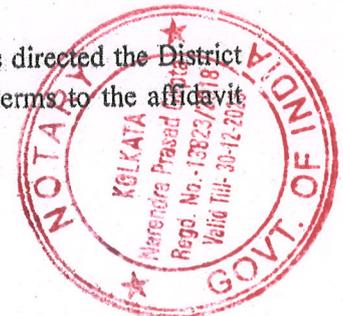
Copies of the Affidavit dated 07.12.2024 filed by the Applicants in O.A. No. 133 of 2023/EZ before the Hon'ble NGT along-with the solemn order dated 09.12.2024, are enclosed for perusal.

In the joint report dated 07.12.2024 submitted the Committee before the undersigned, it was mentioned that the Committee made frequent visits including a recent visit on 06.12.2024 to the alleged site, but did not find any incidence of illegal mining activities happened meanwhile on the alleged site/plots. It was further mentioned that mining excavation on Plot Nos. 707, 712, 713 & 714 happened long time ago, but traces of recent excavation (nearly about few months ago) on Plot No. 688 and partly on Plot No. 715 was sensed.

Based on the said report, an affidavit has been filed by the undersigned on 07.12.2024 before Hon'ble NGT.

However, the Applicants, in their affidavit dated 07.12.2024 and the accompanying photographs thereat filed by the before the Hon'ble NGT, have alleged that heavy explosives are being used to blast and shatter the hills in fragments and the private respondent Nos. 17 & 18 namely John Hansda and Suresh Hansda along-with their associates are continuously dumping debris in Plot No. 677 & 713 using a route on the western side of Plot Nos. 713 & 715. It has been further alleged that the said private respondents and his associates are running crushing units illegally at Plot Nos. 709, 710 in Mouza- Madna. It is also alleged that Budishal Soren is carrying on illegal mining activities in the neighboring plots in Mouza- Madna.

The Hon'ble NGT, Eastern Bench, in the order dated 09.12.2024, has directed the District Magistrate, Birbhum to file an affidavit giving para to para reply in clear terms to the affidavit



- 21 -

dated 07.12.2024 since there is an admission that there was illegal mining on Plot No.688 and partly on Plot No.715 and the Hon'ble NGT has raised a question, which would be evident from the said order dated 09.12.2024.

You are therefore requested to go through the contents of the affidavit dated 07.12.2024 including the photographs annexed thereto, filed by the Applicants as well as the solemn order dated 09.12.2024 passed by the Hon'ble NGT, and to take immediate appropriate steps along-with other five members of the Committee constituted vide this Office Order No. M&M/1736/DL&LRO(B)/24 dated 19.04.2024, strictly in accordance with law, as may deem necessary to prevent any sort of illegal mining activities, as alleged in the said affidavit dated 07.12.2024 of the Applicants.

You are further requested to submit a joint report of the Committee dealing with each and every paragraphs contained in the said affidavit dated 07.12.2024 of the Applicants.

The Report along-with supportive documents/photographs should reach to this end within three weeks from this date.


11/12/24
District Magistrate
Birbhum.

Memo No. M&M/ 5740/1(1) /DL&LRO(B)/2024

Date: 12 /12 /2024

Confidential Copy [IN SEALED ENVELOP] forwarded to:

The Superintendent of Police, Birbhum, with a request to take stern steps, as deems necessary strict in accordance with law, to prevent any illegal mining activities, as alleged in the affidavit dated 07.12.2024 of the Applicants.


11/12/24
District Magistrate
Birbhum.



92-12
-22-
D. no. 557/101-5/2/25.



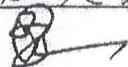
GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER
RAMPURHAT * BIRBHUM
E-mail ID : - sdmrph@gmail.com
(J.M SECTION)

Memo No:- 102./JM

Dated: 31/01/2025

To,
The District Magistrate,
Suri, Birbhum.

Diary No. 1581
Section.....
File No.....
Date... 05.02.25.

ADM (LR)


Sub: Illegal mining and related activities in Mouza- Madna.
Ref: Memo no. M&M/5740/DL&LRO(B)/ 2024, dated 12.12.2024.

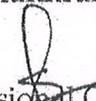
Sir,

Enclosed please find herewith the desired report of Sub Divisional Committee in response to the memo under reference in connection with the O.A. NO. 133of 2023/ZE of the Hon'ble NGT in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & Ors.

This is for your kind perusal and for taking further course of action.

Encl:- As stated.

Yours faithfully,

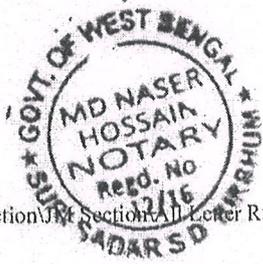

Sub-Divisional Officer
Rampurhat, Birbhum

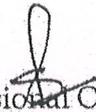
Dated: 31/01/2025

Memo No:-102 (6)/JM

Copy forwarded to:

1. The ADM &DL &LRO, Birbhum, for kind information.
2. The SDL&LRO, Rampurhat for information.
3. The SDPO, Rampurhat, for information.
4. The BDO, Nalhati-I dev. Block for information.
5. The BL&LRO, Nalhati-I Block for information.
6. The I.C, Nalhati Police Station, Nalhati Birbhum For Information.




Sub-Divisional Officer
Rampurhat :: Birbhum



-23-

Report regarding replies to the pares contained in the Affidavit of the petitioners dated on 07.12.2024 in O.A. No. 133 of 2023 in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors in NGT.

In pursuance of the letter of the District Magistrate, Birbhum vide memo no. M&M/5740/DL&LRO (B)/2024, dated on 12.12.2024 the Sub Divisional Officer, Rampurhat and other members of the Sub Divisional Committee conducted a spot enquiry on 13.12.2024 and again the Nalhati-I Block level committee [BDO, BL&LRO and O.C, Nalhati PS.] have conducted joint inspection and submitted report dated on 03.01.2025.

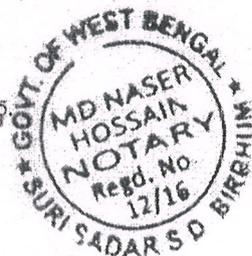
Replies to the points raised in deferent paragraphs of the affidavit submitted by the applicants dated on 07.12.2024 before the Hon'ble NGT i.c.w. the O.A NO. 133 of 2023/EZ in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors. are being given as following on basis of field inspection by the Sub Divisional as well as Nalhati-I Block Committee;

Para-2: It is being admitted that large signboard has been placed at the alleged site, inter alia that any kind of extraction of stone thereat is illegal and is liable to be prosecuted strictly in accordance with law.

Para-3: On repeat verification it has been observed that at the neighboring plots, viz 686, 602, 688 & 690 there have been some debris of stone found, but not on the suit plots. Similarly no evidence of using heavy explosives in the alleged sites have been found. Thus the issue raised in this paragraph is not true. The photographs which were annexed with the affidavit as Annexure-A were taken in the month of August, 2024, not taken recently.

The recent photograph which have been taken on 19.12.2024 are being annexed herewith as the proof of absence of any illegal dumping, mining and explosion activities in the alleged sites.

Para-4: It is admitted that there are two numbers of stone crushers running in Plots no. 709, 710 & 711, but these Plots are not included in the alleged sites, i.e. these are not suit plots. However it is to state that these two Crushers are illegal and running in contravention of the provisions of Law without any valid License/permit or consent to operate of the competent authority. On prima facie it has been learnt that one John Hansda (here respondent no. 17) and another Bijoy Mondal are the persons running these illegal crushers and FIR have been lodged against them in the Nalhati Police Station and directions have been issued to police authority to stop these Crusher units.



Contt..2

Para-5: It is admitted that in Plot no. 709, 710 & 711 there are piles of black stone where illegally mined stones have been stored in contravention to the provision u/s 4(1A) of the MM (D&R) Act, 1957. Accordingly steps have been taken by lodging FIR in Nalhati Police Station for prosecution against the miscreants.

Para-6: It can be stated taking on full responsibility that within the alleged sites pertaining to the suit plots, viz 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza- Madna J.L. no. 11 under Nalhati Police Station illegal mining of black stone have been fully prevented and these lands have now a days become an abandoned land. Thus the solemn order passed dated on 16.02.2024 by the Hon'ble NGT in O.A NO. 133/EZ is complied with.

However on field enquiry it has come to the notice that in neighboring few plots, viz, 381, 382, 383, 303, 673, 680, 555, 556, 678, 681, 682, 772, 780, 779, 306, and 305 illegal stone mining are running. Investigation is going on as to who are conducting these illegal mining. Recorded owners of these plots are poor Tribal people, who do not disclose the identity of persons involved either because of fear or vested interests in connivance with the persons involved in mining.

Now investigation is going on and steps are being taken to close these illegal mining and to prosecute against the miscreants.

On investigation it has been also found that there are some illegal stone crusher units in the plots no. 381/1457, 381/1458, 709, 710, 711, 380, 381&382 run by the some miscreants who have no licence/ permit/ consent to operate (CTO). Stones are being transported from the illegal mines to these crushers and after crushing finished product of black stone are being transported from these crushers to the different places. All these activities, i.e. , mining, storing and transportation of black stone are being run illegally in contravention to the provisions laid down u/s 4(1) and 4(1A) of the Mines & Minerals(Development & Regulation) Act, 1957 and also in contravention to the Rules as laid down under Rules 3(1) (a) and 3(1)(b) of the West Bengal Minor Mineral concession Rule, 2016. Though these activities are not being conducted within the alleged site of suit plots , however steps are being taken to stop the illegal mining as well as to close these illegal crusher units.



C:\Users\Ketan\Desktop\JM Section\JM Section\All Letter R.doc\31.1.2025.



Contt..3



Para-7: Police authority on receiving complaints from the instant applicants as well as on basis of FIR lodged by the BL&LRO, Nalhati-I and the other official of the civil administration, started different cases and has been conducting investigation on the matter. Investigation is going on, soon they will reach the conclusion to frame the charge against offenders.

Para-8: Have nothing to make any comment.

Para-9: It may be admitted that the administration is fully aware of the fact that these illegal mining's are damaging the environment and endangering the general health of local people through pollution.

To comply with the solemn order passed by the Hon'ble NGT dated 17.02.2024 in O.A. No. 133/ZE/2024, illegal mining activities on the suit plots have been possible to prevent and to disbud. However to completely and effectively prevent illegal mining continuous measures are required targeting extraction, transportation and storage of black stone as a whole.

[Signature]
Sub Divisional Police Officer
Rampurhat :: Birbhum

Submitted by
[Signature]
Sub Divisional Officer
~~Sub-Divisional Officer~~
Rampurhat :: Birbhum
Rampurhat, Birbhum

[Signature]
Sub Divisional Land & Land Reforms Officer
Rampurhat :: Birbhum

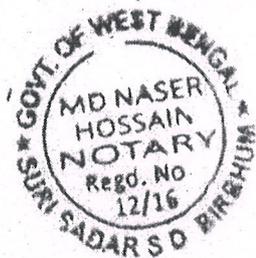
Block Development Officer
Nalhati-I Dev. Block, Birbhum

[Signature]
Block Land & Land Reforms Officer
Nalhati-I Block, Birbhum

[Signature]
Inspector-In - Charge
Nalhati Police Station
Nalhati :: Birbhum

[Signature]
B.L. & L.R.O.
Nalhati-I, Birbhum

Officer-in-Charge
Nalhati P.S
Birbhum





GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE

RAMPURHAT * BIRBHUM

E-mail ID :- sdmrph@gmail.com

(J.M SECTION)

Memo No:- 275/JM
To
The District Magistrate
Birbhum

Dated: 07/04/2025

DDM(LR)

[Handwritten Signature]
08/04/25

Sub:- Further Development/Action Taken Report i.c.w. illegal mining and related activities in Mouza- Madna .

Ref.- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

Sir,

Regarding memo under reference this is to bring to your kind notice that to prevent illegal mining, transportation of illegally mined stone and crashing of stones in illegal Crusher units in the Mouza-Madna several steps have been taken and the Sub Divisional Committee are taking different legal actions against the miscreants. In addition to the report dated on 31.01.2025 vide memo no. 102/JM in para-6 the latest status report is being elaborated as following:

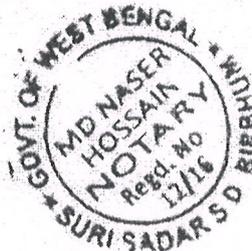
1. An F.I.R has been lodged in Nalhathi Police Station dated on 27.01.2025 against 1) John Hansda, 2) Bijoy Mondal, 3) Suresh Hansda, 4) Sajed Sekh and 5) Paresh Kumar Dutta for conducting illegal mining in plots no. 383, 720, 724, 306, 307, 780, 673, 680 & 682 of the Mouza -Madna and for running illegal casher units of illegally mined stone in plot no. 711, 383, 382, 709 &710 of the Mouza -Madna in contravention to the section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules,2016.

On the basis of that FIR in the Nalhathi police station a case , vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules,2016.

In this FIR, Officer-In-Charge Nalhathi Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down u/s 505 & 506 BNSS.

2. Dated on 05.02.2025 the Nalhathi -I Block Level committee reported that one of the respondents , Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza - Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhathi Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.



Cont-2

In this FIR, Officer -In -Charge Nalhathi Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

3. Dated on 17.12.2024 the Block Land & Land Reforms Officer, Nalhathi-I Block lodged an FIR in the Nalhathi Police Station vide memo no. 1342 dated 17.12.2024 against 1) Amir SK, 2) Sater Sk, 3) Kaju, 4) Samrul, 5) Mistu, 6) Pintu & 7) Jahirul for conducting illegal mining in plot no. 427, 382, 383, 727 & 728 of the Mouza -Madna.
4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.

However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.

5. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707,708,713,714,715,716,670 & 677 of the Mouza-Madna.

- Enclose:-i) Copy of FIR,37/25, with complaint.
 ii) Copy of FIR, 127/25, with complaint.
 iii) Copy of FIR by BL&LRO, Nalhathi-I
 iv) Copies of two hearing notices
 v) Photographs.

Yours faithfully,

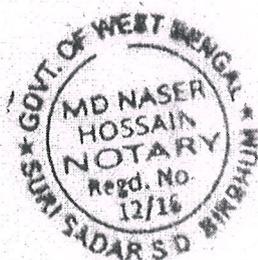
Sub Divisional Officer
 Rampurhat :: Birbhum

Memo no. 245/5/JM

Dated 07/04/2025

Copy forwarded to :-

1. The SDL&LRO, Rampurhat, Birbhum for information,
2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhathi-I Dev. Block, Nalhathi, Birbhum for information.
4. The BL & LRO, Nalhathi-I Dev. Block, Nalhathi, Birbhum for information.
5. The Officer-In-Charge, Nalhathi P.S, Nalhathi, Birbhum for information.



Sub Divisional Officer
 Rampurhat :: Birbhum



-28-



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE

RAMPURHAT * BIRBHUM
E-mail ID :- sdmrph@gmail.com
(J.M SECTION)

Memo No:- 279 /JM
To
The District Magistrate
Birbhum

Dated: 08/04/2025

Sub:- Further Development/Action Taken Report i.e.w. illegal mining and related activities in Mouza- Madna.

Ref.- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

Sir,

Regarding memo under reference this is to bring to your kind notice that to prevent illegal mining, transportation of illegally mined stone and crashing of stones in illegal Crusher units in the Mouza-Madna several steps have been taken and the Sub Divisional Committee are taking different legal actions against the miscreants. In addition to the report dated on 31.01.2025 vide memo no. 102/JM in para-6 the latest status report is being elaborated as following:

1. An F.I.R has been lodged in Nalhati Police Station dated on 27.01.2025 against 1) John Hansda, 2) Bijoy Mondal, 3) Suresh Hansda, 4) Sajed Sekh and 5) Paresh Kumar Dutta for conducting illegal mining in plots no. 383, 720, 724, 306, 307, 780, 673, 680 & 682 of the Mouza -Madna and for running illegal crusher units of illegally mined stone in plot no. 711, 383, 382, 709 & 710 of the Mouza -Madna as per section 4(1) and 4(LA) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules, 2016.

On the basis of that FIR in the Nalhati police station a case, vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules, 2016.

In this FIR, Officer-In-Charge Nalhati Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down u/s 505 & 506 BNSS.

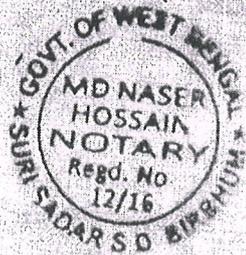
2. Dated on 05.02.2025 the Nalhati -I Block Level committee reported that one of the respondents, Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza - Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhati Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.

C:\Users\Rezak\Desktop\J.M. Section\JM Section\All Letter R.docx 4/2025



Cont-2



In this FIR, Officer -In -Charge Nalhati Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

3. Dated on 17.12.2024 the Block Land & Land Reforms Officer, Nalhati-I Block lodged an FIR in the Nalhati Police Station vide memo no. 1342 dated 17.12.2024 against 1) Amir SK, 2) Sater Sk, 3) Kaju, 4) Samrul, 5) Mistu, 6) Pintu & 7) Jahurul for conducting illegal mining in plot no. 427, 382, 383, 727 & 728 of the Mouza -Madna.
4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.

However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.

5. An F.I.R has been lodged in Nalhati Police Station vide memo no. 278 dated on 08.04.2025 against some unidentified offenders for conducting illegal mining & transportation of stone and illegally running Crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station as per section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules, 2016.
6. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza- Madna.

- Enclose- i) Copy of FIR, 37/25, with complaint
 ii) Copy of FIR, 127/25, with complaint
 iii) Copy of FIR by BL&LRO, Nalhati-I
 iv) Copy of FIR by SDO, Rampurhat
 v) Copies of two hearing notices
 vi) Photographs.

Yours faithfully,

Sub Divisional Officer
 Rampurhat :: Birbhum

Dated 08/04/2025

Memo no. 279/5/JM

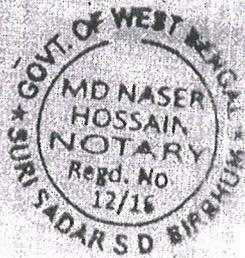
Copy forwarded to :-

1. The SDI & LRO, Rampurhat, Birbhum for information.
2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
4. The BL & LRO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
5. The Officer-In-Charge, Nalhati P.S, Nalhati, Birbhum for information.



Sub Divisional Officer
 Rampurhat :: Birbhum

C:\Users\Bak\Documents\JM Section\JM Section\A\1 Letter R.doc\8.4.2025





GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM

E-mail ID :- sdmrph@gmail.com

(J.M SECTION)

Memo No:- 82 /JM

To,

The Officer -In- Charge,

Nalhati Police Station,

Nalhati, Birbhum.

Dated: 27 /01/2025

Sub:- FIR against the offenders for illegal mining, storing and transportation of black Stone and running illegal stone Crusher Units.

Name of the Offenders:

1. John Hansda
2. Bijoy Mondal
3. Suresh Hansda
4. Sajed Sekh
5. Paresh kumar Dutta

Sending herewith a field enquiry report, jointly conduct and sent by the BDO, Nalhati-I Dev. Block, BL&LRO, Nalhati-I Block and I/C Nalhati PS. dated on 03.01.2025 which is self explicit.

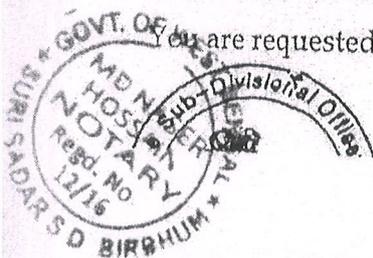
You are hereby requested to prosecute against the above named offenders as per Section 21(1) of the M.M. (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 for conducting illegal mining, storing, crushing and transporting of black stones in plot no. 382, 383, 709, 710 and 711 of the Mouza- Madna, J.L. No. 11 under the Nalhati PS. in contravention to the Section 4(1) and 4(1A) of the M.M.(D&R) Act, 1957 and Rules 3(1)(a) and 3(1)(b) of the W.B.M.M.C. Rules, 2016.

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the above named offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ of competent authority.

You are requested to send an action taken report



Sub-Divisional Officer
Rampurhat - Birbhum



Memo No:- 82 (7)/JM

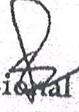
Dated: 27/01/2025

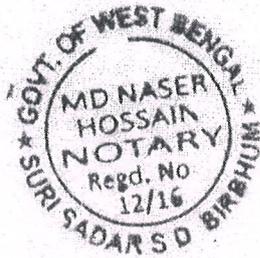
Copy forwarded to:

1. The District Magistrate, Birbhum for kind information.
2. The SP, Birbhum for kind information
3. The ADM & DL & LRO, Birbhum, for kind information.
4. The SDL & LRO, Rampurhat for information.
5. The SDPO, Rampurhat, for information.
6. The BDO, Nalhati-I dev. Block for information.
7. The BL & LRO, Nalhati-I Block for information.

Enclosed As stated.




 Sub-Divisional Officer
 Rampurhat :: Birbhum





FIRST INFORMATION REPORT

(Under Section 154B of Cr.P.C.)

02337

1. Dist. Birbhum P.S. Nalhati Year 2025 FIR No. 31/25 Date 27.01.25
2. (I) Act. BNS Sections 201 (1) & 21 (1) MM Act, 50 (1) of W.P.A.

3. (a) Occurrence of offence day Not mention (iv) Other Acts & Sections
Time period _____ Date to _____

(b) Information Received at P.S. Date 27.01.2025 Time 19:31 hrs.

(c) General Diary Reference: Entry No(s) 1384 B Date 27.01.25 Time 19:25 hrs.

4. Type of Information: Written / Oral complaint
5. Place of Occurrence: (a) Direction and Distance from P.S. North West, 11 km approx. 22-11, Border of

(b) Address A/ Madina Marza, P.S. Nalhati, Birbhum.
(c) In case outside limit of this Police Station, then the Name of the P.S. _____ District _____

6. Complainant / Informant:
(a) Name Sourav Pandey

(b) Father's / Husband's Name _____
(c) Date / Year of Birth _____ (d) Nationality Indian

(e) Passport No. _____ Date of Issue _____ Place of Issue _____
(f) Occupation Guest Service, JAS, SDO of Rampurhat Sub-Division

(g) Address Rampurhat SDO office, P.S. Rampurhat, Birbhum.

7. Details of known / suspected / unknown accused with full particulars
(Attach separate sheet, if necessary):

① John Honda, s/o. not noted, of not noted. ② BIJOY
not noted, s/o. not noted. ③ suvojit Honda, s/o. not noted. ④ SARAJ
not noted, s/o. not noted. ⑤ Parashuram Gupta, s/o. not noted.

8. Reasons for delay in reporting by the Complainant / Informant _____

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary) _____

10. Total value of properties stolen / involved _____

11. Inquest Report / U.D. Case No. if any _____

12. FIR Contents (Attach separate sheets, if required): The original written complaint of the complainant where is located as FIR is kept ready

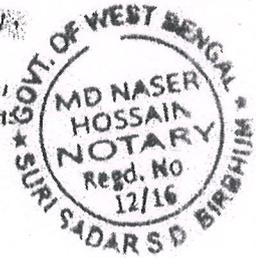


13. Action taken: Since the above report reveals commission of offence(s) as mentioned at Item No. 2, registered the case and took up the investigation / directed St. Animesh Mandal, SI to take up investigation / refused investigation / transferred to P.S. _____ on point of jurisdiction. FIR read over to the

Complainant / informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression _____
of the complainant / informant

15. Date & time of despatch to the court _____



Signature of the Officer in Charge, Police Station
Name: Anu Pramanik
Rank: SI of Police
Nalhati P.S. Birbhum
27.01.25
Officer-in-Charge
Nalhati P.S.
Birbhum

-XB- Avenue 2



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM
E-mail ID :- sdnrph@gmail.com
(J.M SECTION)

Memo No:- 278/JM
To,
The Officer -In-Charge,
Nalhati Police Station,
Nalhati, Birbhum.

Dated: 08/04/2025

Sub- FIR against the offenders for illegal mining, storing and transportation of Black Stone and running illegal stone Crusher Units in plot no.381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station.

This is to make a complaint in terms of FIR against some unidentified offenders who are conducting illegal mining of stone, illegal carrying of stone & illegally running of crusher units in plot no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station.

You are hereby requested to prosecute against the offenders as per section 21(1) of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rule, 2016 for conducting illegal mining, storing and transporting of black stone and running illegal stone crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of the Mouza- Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the M.M (D&R) Act, 1957 and rules 3(1) (a) and 3(1) (b.) of the W.B M.M.C Rules, 2016.

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the unidentified offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

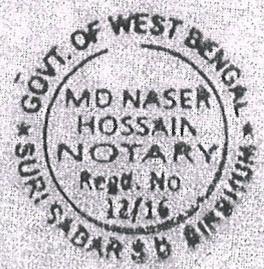
You are requested to send an action taken report.



[Signature]
Sub-Divisional Officer
Rampurhat :: Birbhum

C:\Users\Rezak\Desktop\JM Section\JM Section\All Letter R.doc18.4.2025

Cont.2



West Bengal Form No. 27



FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.) IN THE COURT OF

85-

1. Dist. ... Year ... FIR No. ... Date ...
2. (i) Act ... Sections ... (ii) Act ... Sections ...
3. (a) Occurrence of offence: day ... Date from ... Date to ...
Time from ... Time to ...
(b) Information Received at P.S. Date ... Time ...
(c) General Diary Reference: Entry No(s) ... Time ...
4. Type of Information: ...
5. Place of Occurrence: (a) Direction and Distance from P.S. ...
(b) Address ...

(c) In case outside limit of this Police Station, then the Name of the P.S. ... District ...
6. Complainant / Informant:
(a) Name ...
(b) Father's/Husband's Name ...
(c) Date/Year of Birth ... (d) Nationality ...
(e) Passport No. ... Date of Issue ... Place of Issue ...
(f) Occupation ...
(g) Address ...

7. Details of known / suspected / unknown accused with full particulars (Attach separate sheets if necessary):

8. Reasons for delay in reporting by the Complainant / Informant

9. Particulars of properties stolen / involved (Attached separate sheets if necessary)

10. Total value of properties stolen / involved
11. Inquest Report / I.D. Case No. if any

12. FIR Contents (Attach separate sheets if required):

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at Item No.2, registered the case and took up the investigation / directed ... to take up investigation / refused investigation / transferred to P.S. ... on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / informant
15. Date & time of despatch to the court:



Signature of the Officer in Charge, Police Station
Name: ... Rank: ... District: ...





GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM
E-mail ID : sdmrph@gmail.com
(J.M SECTION)

Memo No:- 208 /JM

Dated: 13 /03/2025

To,
The Officer -In- Charge,
Nalhati Police Station,
Nalhati, Birbhum.

Sub- FIR against the offenders for illegal mining, storing and transportation
of black Stone and running illegal stone Crusher Units.

Name of offender:
Buddhisal Soren
Son of Ram Jatan Soren.
Village-Lakhsamara
P.O.- Harioka.
P.S.- Nalhati, Dist. Birbhum.

RECEIVED BY 13.03.25 AT 11.05 AM.
STARTED NALHATI PS CASE NO- 137/25
DATE 13.03.25 U/A 303/304 BNS & 21(D
OF MM (D&R) Act 1957 & 50(D) OF
W.B.M.M.C RULES 2016

[Signature] Officer-in-Charge
13/03/Nalhati P.S
Birbhum

Sending herewith a field enquiry report jointly conducted and sent by the BDO, Nalhati -I
Dev. Block, BL&LRO, Nalhati-I Block and the Officer-In -Charge, Nalhati PS dated on
05.02.2025 which is self explanatory.

You are hereby requested to prosecute against the above named offender as per section 21(1)
of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 for conducting
illegal mining, storing and transporting of black stone and running illegal stone crusher units in
plots no. 518, 1067, 1067/1490, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the
Mouza- Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the
M.M (D&R) Act, 1957 and rules 3(1) (a) and 3(1) (b) of the W.B M.M.C Rules, 2016

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

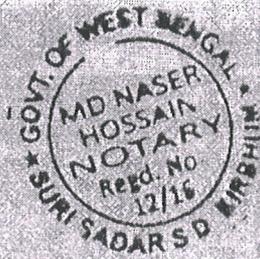
Also you are requested to seize the illegally mined, stored and transported black stone with
all equipments and vehicles used as per section 21(f) of the MM (D&R) Act, 1957 read with Rule
50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505
& 506 BNSS in the above plots.

This is an FIR against the above named offenders for conducting, illegal mining and running
illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

You are requested to send an action taken report.

[Signature]
Sub-Divisional Officer
Rampurhat : Birbhum

Cont-2





FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C., 1973)

IN THE COURT OF MD NASER HOSSAIN, JUDGE

1. Dist. Birbhum P.S. Nandail Year 2025 Date 13/12/25

2. (I) Acc. BNS Section 302/304 (II) Acc. 21 (I) of MM, P.S.A. No. 1957

3. (a) Occurrence of offence: day Since 13/12/25 Time 18:05 hrs

(b) Information received at P.S. Date 13.12.2025 Time 18:05 hrs

(c) General Diary Reference / Entry No. 295 of 13.12.25

4. Type of Information: Written / Oral complaint

5. Place of Occurrence: (a) Direction and Distance from P.S. North West, 11 km, P.S. - U, Bangora

(b) Address At Madan Mouza, P.S. - Nandail, Birbhum

6. Complainer / Informant: (a) Name Sourav Ranjan

(b) Father's/Husband's Name (c) Nationality Indian

(d) Date/Year of Birth (e) Date of Issue (f) Place of Issue

(g) Occupation Govt Service, IAS

(h) Address S/O, Ramjan, Birbhum

7. Details of known / suspected / unknown accused with full particulars

(Attach separate sheet, if necessary) (i) Budhraj Soren, s/o - Ramjan

Soren of Hu - Lakshmanpur, P.S. - Nandail, Birbhum

8. Reason for delay in reporting by the Complainant / Informant

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary)

10. Total value of properties stolen / involved

11. Inquest Report / U.D. Case No., if any

12. FIR Certificate (Attach separate sheets, if required): THE ORIGINAL WRITTEN COMPLAINT OF THE

COMPLAINANT WHICH IS TREATED AS FIR IS NOT RECEIVED.

13. Action taken: Since the above report reveals commission of offence (s) as mentioned at item No. 2, registered the case and took

up the investigation / directed S/O PARTU DEY I/O to take up investigation / reduced

investigation / transferred to P.S. on point of jurisdiction. FIR read over to the

Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / Informant

15. Date & time of dispatch to the court

Signature of the Officer in Charge, Police Station Name: Md Naser Hossain Rank: P. O. Police Station: Nandail P.S. Birbhum



~~38~~

OK

**Government Of West Bengal
Office of the Block Land & Land Reforms Officer
Nalhati-I, Birbhum.**

Memo no. 1342 / BL&LRO, Nalhati-I, Birbhum/2024

Dated 17/12/24

To
The Officer in Charge
Nalhati Police Station
Nalhati- Birbhum

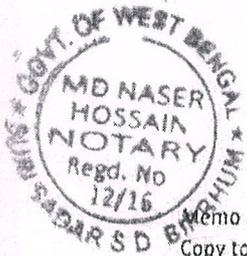
Sub: First information report

Ref - Decision taken on 16 th December 2024 in the meeting of Three Men Blackstone Surveillance Committee Meeting

This is to inform you that as per verbal order of SDO, Rampurhat on his field visit and minutes taken by the Three Men Blackstone Surveillance Committee Meeting, an FIR needs to be lodged against 1) Amir SK 2) Saret SK 3) Kaju 4) Samrat 5) Mistu 6) Pintu and 7) Jahirul, operating the mining in plot nos. 427, 382, 383, 727 & 728 of Mouza Madna Ji. no. 11 inspite of several attempts from the committee to stop the operation.

This is for your information and taking necessary steps in this regard. In this regard, it is pertinent to mention that Honourable NGT has shown its concerns in last order.

The application should be treated as an FIR for violation of 4c of WBLR Act 1955, violation of section 4(i), 4(ii) and 21(i) of MMDR Act 1957 and also violation of Rule 50 of West Bengal Minor Minerals concession Rule 2016.

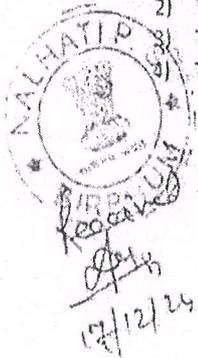


[Signature]
Block Land & Land Reforms Office
Nalhati-1, Birbhum
B.L.&L.R.O.
Nalhati-I, Birbhum
Dated 17/12/24

Memo no/ 1342/1(c) / BL&LRO, Nalhati-I, Birbhum/2024

Copy to

- 1) The ADM & DL&LRO, Suri, Birbhum for kind information.
- 2) The SDO, Rampurhat, Birbhum for kind information.
- 3) The SDL&LRO, Rampurhat, Birbhum for kind information.
- 4) The BDO, Nalhati, Birbhum for kind information.



Received With no verification

[Signature]
Correspondence Clerk
Nalhati Day Block O.C.

[Signature]
Block Land & Land Reforms Office
Nalhati-1, Birbhum





FIRST INFORMATION REPORT

(Under Section 154 Cr. P.C. 1973 B.W.S)

IN THE COURT OF ...

03109 - 39 =

1. Dist. Birbhum P.S. Nalhati Year 2021 FIR No. 504/21 Date 27/12/21

2. (I) Act W.S.R Sections 10 (II) Act MMTACT (VII) Sections 21(C)
(III) Act X Sections X (IV) Other Acts & Sections Rules 50, 51, 52 of General Manual
Min. of Gen. Sec. for P.W.D.

3. (a) Occurrence of offence: day X Date from NOT MENTIONED Date to X
Time period X Time from NOT MENTIONED Time to X

(b) Information Received at P.S. Date on 17/12/21 Time at 11:55 hrs
(c) General Diary Reference: Entry No(s) 972, 973, 974, 975, 976 Time at 11:55 hrs

4. Type of information: WHITEN WASH WHITEN WASH No. 154151/20, Nalhati, Birbhum, 20/12/21

5. Place of Occurrence: (a) Direction and Distance from P.S. Nalhati local to para 14 km Post No. 33
(b) Address On Plot No. 402, 389, 385 and 378 of Madhya Kalyan III, No. 11
Pl. Nalhati, Dist. Birbhum.

(c) In case outside limit of this Police Station, then the Name of the P.S. X District X

6. Complainant / Informant:

(a) Name Raktim Ghosh

(b) Father's/Husband's Name X

(c) Date/Year of Birth X (d) Nationality Indian

(e) Passport No. X Date of Issue X Place of Issue X

(f) Occupation Service

(g) Address Block 1 of Nalhati 1 Block, Dist. Birbhum

7. Details of known / suspected / unknown accused with full particulars

(Attach separate sheet, if necessary) (i) Arif ul Haque (ii) Sajid ul Haque
(iii) Kamrul Hossain (iv) Samar ul Hossain (v) M. A. U. Khan
(vi) Pintu Hossain (vii) Jahid ul Hossain all of address mentioned

8. Reasons for delay in reporting by the Complainant / Informant NE

9. Particulars of properties stolen / involved (Attach separate sheet, if necessary) NA

10. Total value of properties stolen / involved NOT MENTIONED

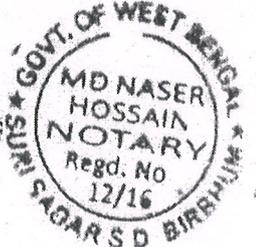
11. Inquest Report / U.D. Case No, if any NA

12. FIR Contents (Attach separate sheet, if required): The original complaint of the complainant
which is attached to this FIR is subject of investigation.

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at item No. 2, registered the case and took up the investigation / directed Asst. Inspector, Nalhati, pl. to take up investigation / referred investigation / transferred to P.S. X on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.



14. Signature of Thumb impression of the complainant / informant



Signature of the Officer in Charge, Police Station
Name: Animesh Mandal
Rank: SI of Police No. X
Officer-in-Charge
Nalhati P.S
Birbhum

15. Date & time of despatch to the court:



GPS Map Camera



Madna, West Bengal, India
8qfj+ghm, Madna, West Bengal 731238, India
Lat 24.324146° Long 87.781714°
12/12/24 11:06 AM GMT +05:30



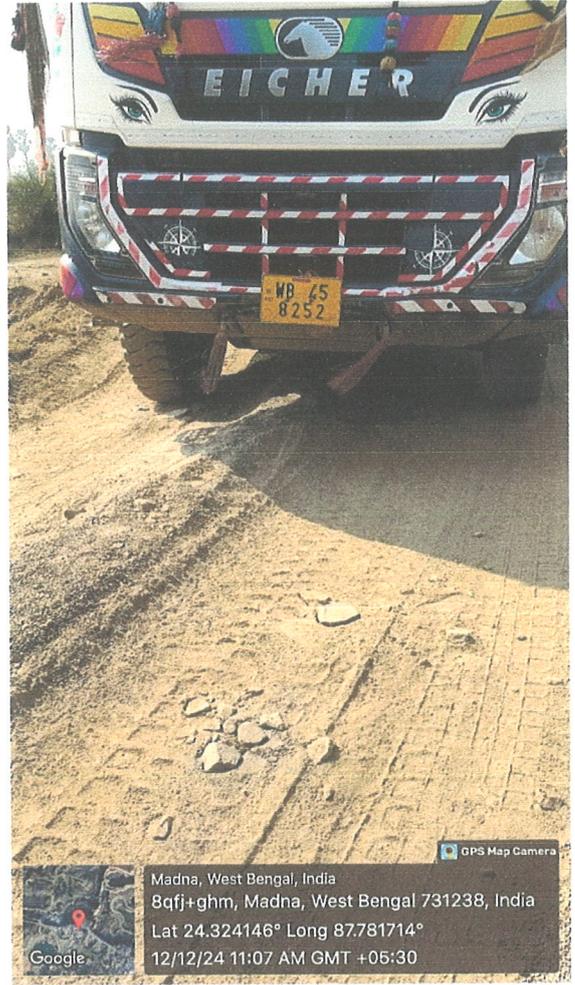
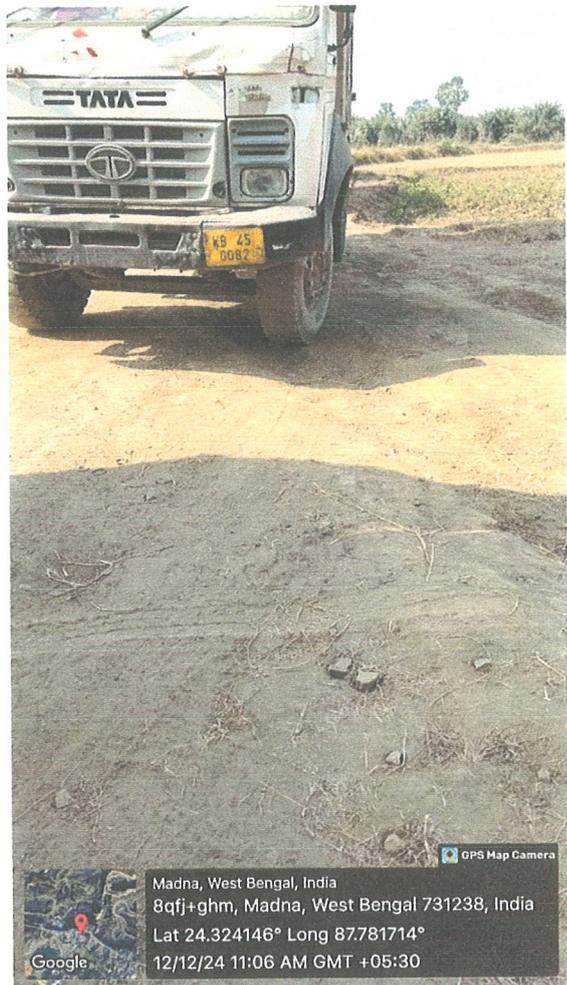
NOTARY
 KOLKATA
 Parvendra Prasad Gupta
 Regd. No. - 13023/2018
 Valid till - 30-12-2028
 INDIA

GPS Map Camera



Google

Madna, West Bengal, India
 8qfj+ghm, Madna, West Bengal 731238, India
 Lat 24.324146° Long 87.781714°
 12/12/24 11:07 AM GMT +05:30





GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No:	WB25011485987053	Registration No:	WB457482
Owner Name:	BUDISHAL SOREN	Son/Wife/Daughter of:	RAMJATAN SOREN
Vehicle Class:	Goods Carrier	Vehicle Maker:	ASHOK LEYLAND LTD
Month/Year of Manuf.:	1/2022	Ownership Type:	INDIVIDUAL
Speed Governor No:	HA276700 0901	Speed Governor Fitted On:	08-JUL-2022
Speed Governor Manuf.:	BOSCH		
Present Address:	CHANDANNAGAR, BONIOR, NALHATI T S, RAMPURHAT, Birbhum, West Bengal-731243		
Chassis No:	MB1JJVPD5NRMT9326	Engine No:	MNEZ702890
Color:	WHITE	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	BOX TIPPER
Horse Power(BHP):	321.60	Seat(Incl. driver):	2
Laden Wt(kg):	35000	Tax Amount:	8726
Vehicle Model:	NJ3532N/52 T TIP	Wheel Base:	5250
Registration Date:	11-Jul-2022	Regn Valid upto:	10-Jul-2037
Fuel:	DIESEL	Fitness upto:	07-Jul-2024
Last Change of Address on:		Last Alteration of Vehicle on:	
Insurance From Cholamandalam MS General Insurance Co. Ltd. vide policy certificate/covernote no is valid from 19-Jun-2024 to 18-Jun-2025.			

HP Dtls:

1. Hypothecation-INDUSIND BANK LIMITED, 41 SHAKES PEARE SARANI, Kolkata-700017

Permit Number :	WB2022-GP-6877B	Permit Type :	Goods Permit
Permit Category :	HEAVY GOODS PERMIT	RTO Office Name :	RAMPURHAT ARTO
Service Type :	Goods Service		
Stand Capacity:	0	Sleep Capacity:	0
Permit Valid From :	12-Jul-2022	Permit Valid Upto :	11-Jul-2027
PUCC From:	03-Jul-2024	PUCC Upto:	02-Jul-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 9434028891 Email Id:
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001018 dated 14-Jan-2025.
Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R22070000615 dated 12-Jul-2022.
Other State/Transfer/Conversion Details

Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

Additional Particulars

- a) Front:
- b) Rear:
- c) Other:
- d) Tandem:

Number, Desc & size of
12.00-20 20PR
12.00-20 20PR

Regd. Axle Weight(in kgs)
7000
7000
10500
10500



C. B. Saha
14/01/25
Rampurhat, Birbhum
M.V. Section, Rampurhat
Signature of Registering Authority
RAMPURHAT ARTO [WEST BENGAL]

SAFE DRIVE
SAVE LIFE
NO ROUGH DRIVE

Printed On: 14-Jan-2025 15:42:32



GOVERNMENT OF WEST BENGAL

State Transport Department [RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No: WB25011485986296
 Owner Name: SABANDU SOREN
 Vehicle Class: Goods Carrier
 Month/Year of Manuf: 8/2023
 Speed Governor No: BAPL/MLV/23-24/1655
 Speed Governor Manuf: 36
 Present Address: NALHATI, NALHATI, NALHATI, Birbhum, West Bengal-731243
 Chassis No: MAT714307P3H23066
 Color: SPEED-BLUE
 Owner Serial No: 1
 Horse Power(BHP): 300.16
 Laden Wt(kg): 35000
 Vehicle Model: PRIMA 3530.K BSVI HR 23EBOX
 Registration Date: 15-Apr-2024
 Fuel: DIESEL
 Last Change of Address on:
 Insurance From Magma HDI General Insurance Co. Ltd. vide policy certificate/governote no is valid from 19-Oct-2024 to 18-Oct-2025.

Registration No: WB458830
 Son/Wife/Daughter of: BUDISHAL SOREN
 Vehicle Maker: TATA MOTORS LTD
 Ownership Type: INDIVIDUAL
 Speed Governor Fitted On: 08-APR-2024

Engine No: B67B623000D03132G64311178
 Vehicle Status: ACTIVE
 No of Cylinders: 6
 Unladen Wt(kg): 17325
 Cubic Capacity: 6702.00
 Floor Area: 0.000
 Regn Valid upto: 14-Apr-2039
 Fitness upto: 07-Apr-2026
 Tax Paid upto: 07-Jul-2024
 Vehicle Norms: BHARAT STAGE VI
 Last Alteration of Vehicle on:

HP Dtls:
1. Hypothecation-INDUSIND BANK LIMITED, KOLKATAKOLKATAKOLKATA, Kolkata-700017

Permit Number: WB2024-GP-6093A
 Permit Category: HEAVY GOODS PERMIT
 Service Type: Goods Service
 Stand Capacity: 0
 Permit Valid From: 15-Apr-2024
 PUCG From: 15-Apr-2024

Permit Type: Goods Permit
 RTO Office Name: RAMPURHAT ARTO
 Sleep Capacity: 0
 Permit Valid Upto: 14-Apr-2029
 PUCG Upto: 14-Apr-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 8436176867
 Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001013 dated 14-Jan-2025.
 Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R24040000907 dated 15-Apr-2024.
 Other State/Transfer/Conversion Details

Previous Owner :
 Old State :
 Transfer Date :
 Additional Particulars :
 Previous RegNo :
 Entry Date :
 Conversion Date :

a) Front: Number, Desc & size of 12.00X24
 b) Rear: 12.00X24
 c) Other: 12.00X24
 d) Tandem: 12.00X24

Regd. Axle Weight(in kgs)
 7000
 7000
 10500
 10500

**SAFE DRIVE
SAVE LIFE
NO ROUGH DRIVE**

(Signature) 14.01.25
 Registering Authority
 M.V. Section, Rampurhat
 Signature of Registering Authority
 RAMPURHAT ARTO [WEST BENGAL]

Printed On: 14-Jan-2025 15:38:54





GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No:	WB25011455984629	Registration No:	WB458844
Owner Name:	SABANDU SOREN	Son/Wife/Daughter of:	BUDISHAL SOREN
Vehicle Class:	Goods Carrier	Vehicle Maker:	TATA MOTORS LTD
Month/Year of Manuf.:	7/2023	Ownership Type:	INDIVIDUAL
Speed Governor No:	BAPL/MLV/23-24/1654	Speed Governor Fitted On:	08-APR-2024
Speed Governor Manuf.:	36		
Present Address:	NALHATI, NALHATI, NALHATI, Birbhum, West Bengal-731243		
Chassis No:	MAT714307P3G22025	Engine No:	B6.7B62300D03132G64311151
Color:	SPEED-BLUE	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	TIPPER
Horse Power(BHP):	300.16	No of Cylinders:	6
Laden Wt(kg):	35000	Unladen Wt(kg):	17325
Vehicle Model:	PRIMA 3530.K BSVI	Tax Amount:	4363
	HR 23EBOX	Wheel Base:	5250
Registration Date:	15-Apr-2024	Regn Valld upto:	14-Apr-2039
Fuel:	DIESEL	Fitness upto:	07-Apr-2026
Last Change of Address on:		Last Alteration of Vehicle on:	
Insurance From Magma HDI General Insurance Co. Ltd. vide policy certificate/covernote no is valid from	19-Oct-2024 to 18-Oct-2025.		

HP Dtl's:

1. Hypothecation-INDUSIND BANK LIMITED, KOLKATA KOLKATA KOLKATA, Kolkata-700017

Permit Number :	WB2024-GP-6094A	Permit Type :	Goods Permit
Permit Category :	HEAVY GOODS PERMIT	RTO Office Name :	RAMPURHAT ARTO
Service Type :	Goods Service		
Stand Capacity:	0	Sleep Capacity:	0
Permit Valid From :	15-Apr-2024	Permit Valid Upto :	14-Apr-2029
PUCG From:	15-Apr-2024	PUCG Upto:	14-Apr-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 8436176867 Email Id:
 Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001003 dated 14-Jan-2025.
 Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R24040000908 dated 15-Apr-2024.
 Other State/Transfer/Conversion Details

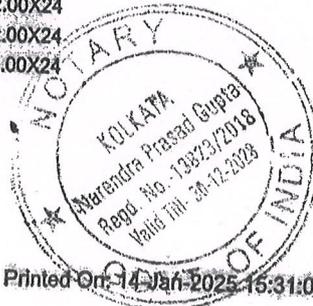
Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

Additional Particulars

- a) Front:
- b) Rear:
- c) Other:
- d) Tandem:

Number, Desc & size of
 12.00X24
 12.00X24
 12.00X24
 12.00X24

Regd. Axle Weight(In kgs)
 7000
 7000
 10500
 10500



[Signature]
14-01-25

Signature of Registering Authority
 RAMPURHAT ARTO (WEST BENGAL)
 M.V. Section, Rampurhat
 Rampurhat, Birbhum

**SAFE DRIVE
 SAVE LIFE
 ... NO POLICE DRIVE**



GOVERNMENT OF WEST BENGAL

**State Transport Department
[RAMPURHAT ARTO]**

VEHICLE PARTICULARS



Application No: WB25011435988506 Registration No: WB456340
 Owner Name: BUDISHAL SOREN Son/Wife/Daughter of: RAMJATAN SOREN
 Vehicle Class: Goods Carrier Vehicle Maker: TATA MOTORS LTD
 Month/Year of Manuf.: 10/2019 Ownership Type: INDIVIDUAL
 Present Address: CHANDANNAGAR, BANIOR, NALHATI, Birbhum, West Bengal-731243
 Chassis No: MAT479187K3K22643 Engine No: ISBE5.92304091J63807721
 Color: NA Vehicle Status: ACTIVE
 Owner Serial No: 1 Body Type: TIPPER No of Cylinders: 6
 Horse Power(BHP): 227.80 Seat(Inc. driver): 2 Unladen Wt(kg): 11348
 Laden Wt(kg): 25000 Tax Amount: 0 Cubic Capacity: 5883.00
 Vehicle Model: 16BOXTIP LPK2523 Wheel Base: 3880 Floor Area: 0.000
 G1150 11X20AC
 Registration Date: 17-Feb-2020 Regn Valid upto: 16-Feb-2035 Tax Paid upto: 05-May-2024
 Fuel: DIESEL Fitness upto: 21-Mar-2026 Vehicle Norms: BHARAT STAGE IV
 Last Change of Address on: Last Alteration of Vehicle on
 Insurance From Magma HDI General Insurance Co. Ltd. vide policy certificate/covernote no is valid from 09-Feb-2024 to 08-Feb-2025.

HP Dtls:

1. Hypothecation-INDUSIND BANK LTD, RAMPURHATDO, Birbhum-731224

Permit Number : WB2021-GP-5051A Permit Type : Goods Permit
 Permit Category : HEAVY GOODS PERMIT RTO Office Name : RAMPURHAT ARTO
 Service Type : Goods Service
 Stand Capacity: 0 Sleep Capacity: 0
 Permit Valid From : 26-Mar-2021 Permit Valid Upto : 25-Mar-2026
 PUCG From: 13-Feb-2024 PUCG Upto: 12-Feb-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 9434028891 Email Id:
 Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001024 dated 14-Jan-2025.
 Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R21030001352 dated 26-Mar-2021.
 Other State/Transfer/Conversion Details

Previous Owner : Previous RegNo :
 Old State : Entry Date :
 Transfer Date : Conversion Date :

Additional Particulars

a) Front:	Number, Desc & size of	Regd. Axle Weight(in kgs)
b) Rear:	10.00X20-16PRR	6000
c) Other:	10.00X20-16PRR	9500
d) Tandem:	1	1
	10.00X20-16PRR	9500

**SAFE DRIVE
SAVE LIFE**

Registering Authority
 Signature of Registering Authority
 RAMPURHAT ARTO (WEST BENGAL)

Printed On: 14-Jan-2025 15:49:32





~~47~~
GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No:	WB25011475985384	Registration No:	WB457728
Owner Name:	BUDISHAL SOREN	Son/Wife/Daughter of:	RAMJATAN SOREN
Vehicle Class:	Goods Carrier	Vehicle Maker:	ASHOK LEYLAND LTD
Month/Year of Manuf.:	7/2022	Ownership Type:	INDIVIDUAL
Speed Governor No:	02291	Speed Governor Fitted On:	17-JAN-2023
Speed Governor Manuf.:	DENSO		
Present Address:	CHANDANNAGAR, BANIOR, NALHATI, RAMPURHAT, Birbhum, West Bengal-731243		
Chassis No:	MB1JJVPDXNRFZ4862	Engine No:	NLEZ700520
Color:	WHITE	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	BOX TIPPER
Horse Power(BHP):	321,60	No of Cylinders:	6
Laden Wt(kg):	35000	Unladen Wt(kg):	16275
Vehicle Model:	NJ3532N/52 T TIP	Cubic Capacity:	7980.00
Registration Date:	18-Jan-2023	Floor Area:	0.000
Fuel:	DIESEL	Tax Paid upto:	16-Jan-2025
Last Change of Address on:		Vehicle Norms:	BHARAT STAGE VI
Insurance From Magma HDI General Insurance Co. Ltd. vide policy certificate/covemote no is valid from 23-Aug-2024 to 22-Aug-2025.		Last Alteration of Vehicle on:	

HP Dils:

1. Hypothecation-INDUSIND BANK LIMITED, 41 SHAKES PEARE SARANI, Kolkata-700017

Permit Number :	WB2023-GP-5654A	Permit Type :	Goods Permit
Permit Category :	HEAVY GOODS PERMIT	RTO Office Name :	RAMPURHAT ARTO
Service Type :	Goods Service		
Stand Capacity:	0	Sleep Capacity:	0
Permit Valid From :	04-Apr-2023	Permit Valid Upto :	03-Apr-2028
PUCG From:	14-Jan-2025	PUCG Upto:	13-Jan-2026

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 9434028891 Email Id:
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001008 dated 14-Jan-2025.
Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R23040000004 dated 04-Apr-2023.

Other State/Transfer/Conversion Details

Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

Additional Particulars

a) Front:	Number, Desc & size of	Regd. Axle Weight(in kgs)
b) Rear:	12.00-20 20PR	7000
c) Other:	12.00-20 20PR	10500
d) Tandem:	0	7000
	12.00 20- 20PR	10500

SAFE DRIVE
SAFE LIFE

14.01.25
- Registering Authority
M.V. Section, Rampurhat
Signature of Registering Authority
RAMPURHAT ARTO [WEST BENGAL]

Printed On: 14-Jan-2025 15:34:38





-48-

GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No	WB25011415985086	Registration No	WB450084
Owner Name	JOHAN HANSDA	Son/Wife/Daughter of	CHARDESH HANSDA
Vehicle Class	Dumper	Vehicle Maker	OTHERS
Month/Year of Manuf	12/2013	Ownership Type:	OTHERS
Speed Governor No	WB00002435	Speed Governor Fitted On	08-SEP-2017
Speed Governor Manuf	ECOGAS IMPEX PVT LTD SGEN		
Present Address	VILL-NALHATI BLOCK ROAD, PO+PS-NALHATI, (T.S), DT-BIRBHUM, West Bengal-731243		
Chassis No	MAT449019D3P22268	Engine No:	31M83354574
Color:	WT&GREAY	Vehicle Status	ACTIVE
Owner Serial No:	1	Body Type:	DUMPER
Horse Power(BHP):	145.00	Seat(inc. driver):	3
Laden Wt(kg):	16200	Tax Amount:	1550
Vehicle Model	LPK 1618/36 TC BS III	Wheel Base	3580
Registration Date:	28-Jan-2014	Regn Valid upto:	28-Sep-2018
Fuel:	DIESEL	Fitness upto:	28-Sep-2018
Last Change of Address on:		Last Alteration of Vehicle on	
Insurance From NA vide policy certificate/covernote no is valid from	10-Jan-2018 to 09-Jan-2019.		

HP Dils:

1. Hypothecation-INDUSIND BANK LTD, KOLKATA0000001,-0

PUCC From: 08-Sep-2017

PUCC Upto:

07-Mar-2018

Mobile No: 9735808098

Email Id:

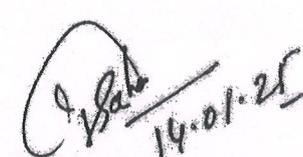
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001006 dated 14-Jan-2025.

Other State/Transfer/Conversion Details

Previous Owner	:	Previous RegNo	:
Old State	:	Entry Date	:
Transfer Date	:	Conversion Date	:

Additional Particulars

	Number, Desc & size of	Regd. Axle Weight(In kgs)
a) Front:	10.00*20=2	6000
b) Rear:	10.00*20=4	10200
c) Other:	NA	0
d) Tandem:	NA	0


 Signature of Registering Authority
 RAMPURHAT ARTO (WEST BENGAL)
 M. V. Section, Rampurhat
 Rampurhat, Birbhum

Printed On: 14-Jan-2025 15:33:11

**SAFE DRIVE
SAVE LIFE**
NO DRUGS NO DRINK





~~22~~
GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No:	WB25011445984776	Registration No:	WB450082	
Owner Name:	JOHAN HANSDA	Son/Wife/Daughter of:	CHARLESH HANSDA	
Vehicle Class:	Dumper	Vehicle Maker:	OTHERS	
Month/Year of Manuf.:	12/2013	Ownership Type:	OTHERS	
Speed Governor No:	WB00002436	Speed Governor Fitted On:	08-SEP-2017	
Speed Governor Manuf.:	ECOGAS IMPEX PVT LTD SGE			
Present Address:	VILL-NALHATI BLOCK ROAD, PO+PS-NALHATI,(T.S),DT-BIRBHUM,,West Bengal-731243			
Chassis No:	MAT449019D3P22279	Engine No:	31M63354524	
Color:	WT&GREAY	Vehicle Status:	ACTIVE	
Owner Serial No:	1	Body Type:	DUMPER	
Horse Power(BHP):	145.00	Seat(Inc. driver):	3	
Laden Wt(kg):	16200	Tax Amount:	1550	
Vehicle Model:	LPK 1618/36 TC BS III Wheel Base	3580	No of Cylinders:	6
Registration Date:	28-Jan-2014	Regn Valid upto:	28-Sep-2018	
Fuel:	DIESEL	Fitness upto:	28-Sep-2018	
Last Change of Address on:		Last Alteration of Vehicle on:		
Insurance From NA vide policy certificate/covernote no is valid from	10-Jan-2018 to 09-Jan-2019.			

HP Dtls:

1. Hypothecation-INDUSIND BANK LTD, KOLKATADO000001,-0

PUC From:	08-Sep-2017	PUC Upto:	07-Mar-2018
Mobile No:	9735808098	Email Id:	

Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001004 dated 14-Jan-2025.

Other State/Transfer/Conversion Details

Previous Owner	:	Previous RegNo	:
Old State	:	Entry Date	:
Transfer Date	:	Conversion Date	:

Additional Particulars

	Number, Desc & size of	Regd. Axle Weight(in kgs)
a) Front:	10.00*20=2	6000
b) Rear:	10.00*20=4	10200
c) Other:	NA	0
d) Tandem:	NA	0

[Signature]
14-01-25
Signature of Registering Authority
RAMPURHAT ARTO [WEST BENGAL]

Registering Authority
M.V. Section, Rampurhat
Rampurhat, Birbhum

Printed On: 14-Jan-2025 15:31:44

**SAFE DRIVE
SAVE LIFE**





~~GOVERNMENT OF WEST BENGAL~~

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No: WB25011485984940 Registration No: WB456730
 Owner Name: JOHON HANSDA Son/Wife/Daughter of: CHARLESH HANSDA
 Vehicle Class: Goods Carrier Vehicle Maker: DAIMLER INDIA COMMERCIAL VEHICLES PVT. LTD
 Month/Year of Manuf.: 8/2020 Ownership Type: INDIVIDUAL
 Speed Governor No: 19346-0009 Speed Governor Fitted On: 04-JAN-2021
 Speed Governor Manuf.: CONTINENTAL
 Present Address: BLOCK ROAD KATHALTALA MORE, WARD NO. 10, NALHATI, BDO OFFICE, NALHATI, Birbhum, West Bengal-731243
 Chassis No: MEC841FBHLP095464 Engine No: 926956D0097114
 Color: YELLOW Vehicle Status: ACTIVE
 Owner Serial No: 1 Body Type: TIPPER No of Cylinders: 6
 Horse Power(BHP): 281.40 Seat(Incl. driver): 3 Unladen Wt(kg): 11590
 Laden Wt(kg): 27600 Tax Amount: 3275 Cubic Capacity: 7200.00
 Vehicle Model: BHARATBENZ 2826G6X4 BSVIN3G-23 Wheel Base: 4275 Floor Area: 0.000
 Registration Date: 27-Jan-2021 Regn Valid upto: 26-Jan-2036 Tax Paid upto: 03-Apr-2025
 Fuel: DIESEL Fitness upto: 11-Jul-2025 Vehicle Norms: BHARAT STAGE VI
 Last Change of Address on: Last Alteration of Vehicle on
 Insurance From Cholamandalam MS General Insurance Co. Ltd. vide policy certificate/covernote no is valid from 15-Jul-2024 to 14-Jul-2025.

HP Dtls:

1. Hypothecation-AXIS BANK LTD, GROUND & 1ST FLOOR NEAR NALHATI GIRLS HIGH SCHOOL NALATESWARI TEMPLE ROAD, Birbhum-731243

Permit Number: WB2021-GP-1868A Permit Type: Goods Permit
 Permit Category: HEAVY GOODS PERMIT RTO Office Name: RAMPURHAT ARTO
 Service Type: Select Service Type
 Stand Capacity: 0 Sleep Capacity: 0
 Permit Valid From: 04-Feb-2021 Permit Valid Upto: 03-Feb-2026
 PUCC From: 26-Oct-2024 PUCC Upto: 25-Oct-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 7261070705 Email Id:
 Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001005 dated 14-Jan-2025.
 Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R21020000264 dated 04-Feb-2021.

Other State/Transfer/Conversion Details

Previous Owner : Previous RegNo :
 Old State : Entry Date :
 Transfer Date : Conversion Date :

Additional Particulars

a) Front:	Number, Desc & size of	Regd. Axle Weight(In kgs)
b) Rear:	RIB (11X20 - 18PR)	6600
c) Other:	LUG (11X20 - 18PR)	10500
d) Tandem:	LUG (11X20 - 18PR)	0
		10500



**SAFE DRIVE
SAVE LIFE
NO ROUGH DRIVE**

Signature of Registering Authority
 RAMPURHAT ARTO (WEST BENGAL)
 M.V. Section, Rampurhat,
 Rampurhat, Birbhum

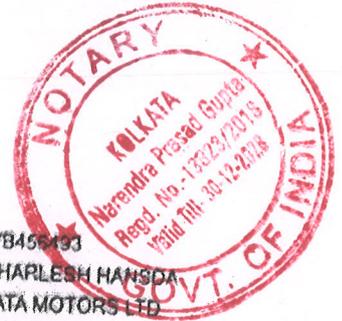
Printed On: 14-Jan-2025 15:32:34



GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No.	WB25011435986953	Registration No.	WB45R493
Owner Name:	JOHON HANSDA	Son/Wife/Daughter of:	CHARLESH HANSDA
Vehicle Class:	Goods Carrier	Vehicle Maker:	TATA MOTORS LTD
Month/Year of Manuf.:	2/2020	Ownership Type:	INDIVIDUAL
Speed Governor No.:	2328770	Speed Governor Fitted On:	11-MAR-2020
Speed Governor Manuf.:	CUMMINS		
Present Address:	NALHATI, NALHATI, NALHATI, Birbhum, West Bengal-731243		
Chassis No.:	MAT479185L3B04152	Engine No.:	ISBE5.92304002B63832361
Color:	NA	Vehicle Status:	ACTIVE
Owner Serial No.:	1	Body Type:	TIPPER
Horse Power(BHP):	227.80	Seat(Inc. driver):	2
Laden Wt(kg):	24890	Tax Amount:	11452
Vehicle Model:	TATA LPK 2523 CR HD BS-IV	Wheel Base:	3880
Registration Date:	13-Mar-2020	Regn Valid upto:	12-Mar-2035
Fuel:	DIESEL	Fitness upto:	16-Jul-2025
Last Change of Address on:		Last Alteration of Vehicle on:	
Insurance From SBI General vide policy certificate/covemote no is valid from 26-Jun-2024 to 25-Jun-2025.		Tax Paid upto:	10-Sep-2025
		Vehicle Norms:	BHARAT STAGE IV

HP Dtls:

1. Hypothecation-INDUSIND BANK LTD., RAMPURHAT, Birbhum-731224

Permit Number .	WB2020-GP-8988A	Permit Type :	Goods Permit
Permit Category :	HEAVY GOODS PERMIT	RTO Office Name :	RAMPURHAT ARTO
Service Type :	Goods Service		
Stand Capacity:	0	Sleep Capacity:	0
Permit Valid From :	29-Sep-2020	Permit Valid Upto :	28-Sep-2025
PUCG From:	17-Jul-2023	PUCG Upto:	16-Jul-2024

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 9434038602 Email Id:
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001017 dated 14-Jan-2025.
Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R20090001365 dated 29-Sep-2020.

Other State/Transfer/Conversion Details

Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

Additional Particulars

a) Front:	Number, Desc & size of	Regd. Axle Weight(in kgs)
b) Rear:	10.00-20 16PR	5890
c) Other:	10.00-20 16PR	9500
d) Tandem:	1	1
	10.00-20 16PR	9500

John
14.01.25
Registering Authority
M.V. Section, Rampurhat
Rampurhat, Birbhum
Signature of Registering Authority
RAMPURHAT ARTO [WEST BENGAL]

**SAFE DRIVE
SAVE LIFE
...NO ROUGH DRIVE**

Printed On: 14-Jan-2025 15:41:57





~~52~~
GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS

Application No:	WB25011495985828	Registration No:	WB456970
Owner Name:	THOMAS HANSDA	Son/Wife/Daughter of:	JOHAN HANSDA
Vehicle Class:	Goods Carrier	Vehicle Maker:	DAIMLER INDIA COMMERCIAL VEHICLES PVT. LTD
Month/Year of Manuf.:	3/2021	Ownership Type:	INDIVIDUAL
Speed Governor No:	21032-0031	Speed Governor Fitted On:	23-JUN-2021
Speed Governor Manuf.:	CONTINENTAL		
Present Address:	LAKSHANAMARA, HARIOKA, NALHATI, Birbhum, West Bengal-731243		
Chassis No:	MEC841FBCMP102442	Engine No:	926956D0104464
Color:	YELLOW	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	TIPPER
Horse Power(BHP):	281.40	Seat(inc. driver):	3
Laden Wt(kg):	27600	Tax Amount:	3275
Vehicle Model:	BHARATBENZ	Wheel Base:	4275
	2828C6X4 BSVIN3G-23	No of Cylinders:	6
		Unladen Wt(kg):	11590
		Cubic Capacity:	7200.00
		Floor Area:	0.000
Registration Date:	14-Jul-2021	Regn Valid upto:	13-Jul-2036
Fuel:	DIESEL	Fitness upto:	27-Aug-2025
		Tax Paid upto:	22-Mar-2025
		Vehicle Norms:	BHARAT STAGE VI
Last Change of Address on:	Last Alteration of Vehicle on		
Insurance From SBI General vide policy certificate/covemote no is valid from 26-Jun-2024 to 25-Jun-2025.			

HP Dtls:

1. Hypothecation-INDUSIND BANK LIMITED, LOTUS PRESS NH 60RAMPURHAT, Birbhum-731224

Permit Number :	WB2021-GP-8319A	Permit Type :	Goods Permit
Permit Category :	HEAVY GOODS PERMIT	RTO Office Name :	RAMPURHAT ARTO
Service Type :	Goods Service		
Stand Capacity:	0	Sleep Capacity:	0
Permit Valid From :	20-Jul-2021	Permit Valid Upto :	19-Jul-2026
PUCG From:	10-Sep-2024	PUCG Upto:	09-Sep-2025

PERMIT AREA DETAIL

Region Code	Region
99	ALL WEST BENGAL EXCEPT HILLY REGIONS OF DARGEELING AND KALIMPONG AND OTHER RESTRICTED AREAS

Mobile No: 9434038602 Email Id:
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001011 dated 14-Jan-2025.
Fresh Permit Fee Rs. 6040/- paid vide receipt no WB45R21070000936 dated 20-Jul-2021.

Other State/Transfer/Conversion Details

Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

Additional Particulars

a) Front:	Number, Desc & size of	Regd. Axle Weight(In Kgs)
b) Rear:	RIB (11X20 - 18PR)	6600
c) Other:	LUG (11X20 - 18PR)	10500
d) Tandem:	LUG (11X20 - 18PR)	0
		10500

**SAFE DRIVE
SAVE LIFE
...NO ROUGH DRIVE**

Registering Authority
 M.V. Section, Rampurhat
 Rampurhat, Birbhum
 Signature of Registering Authority
 RAMPURHAT ARTO [WEST BENGAL]

Printed On: 14-Jan-2025 15:36:47



~~53~~
GOVERNMENT OF WEST BENGAL

State Transport Department
[RAMPURHAT ARTO]

VEHICLE PARTICULARS



Application No:	WB25011455985205	Registration No:	WB451839
Owner Name:	THOMAS HANSDA	Son/Wife/Daughter of:	JOHAN HANSDA
Vehicle Class:	Goods Carrier	Vehicle Maker:	OTHERS
Month/Year of Manuf.:	1/2015	Ownership Type:	OTHERS
Speed Governor No:	WB00011811	Speed Governor Fitted On:	22-FEB-2018
Speed Governor Manuf.:	ECOGAS IMPEX PVT LTD SGEG		
Present Address:	NALHATI BLOCK RD. P.O.+PS. NALHATI, DIST/ BIRBHUM, WB., West Bengal-731243		
Chassis No:	MAT449019F2A00769	Engine No:	51A63417216
Color:	BLUE WHITE	Vehicle Status:	ACTIVE
Owner Serial No:	1	Body Type:	TIPPER
Horse Power(BHP):		Seat(inc. driver):	2
Laden Wt(kg):	16200	Tax Amount:	1550
Vehicle Model:	LPK 1618/36 TC BS III Wheel Base		3580
Registration Date:	29-Feb-2016	Regn Valid upto:	27-Feb-2019
Fuel:	DIESEL	Fitness upto:	27-Feb-2019
Last Change of Address on:		Last Alteration of Vehicle on:	
Insurance From NA vide policy certificate/covemote no is valid from 26-Aug-2017 to 25-Aug-2018.			

HP Dtls:

1. Hypothecation-INDUSIND BANK LTD., NANA111111,-0

PUCG From:	22-Feb-2018	PUCG Upto:	21-Aug-2018
Mobile No:		Email Id:	
Particular Fee Rs. 200/- paid vide cash receipt no WB45R25010001007 dated 14-Jan-2025.			

Other State/Transfer/Conversion Details

Previous Owner :	Previous RegNo :
Old State :	Entry Date :
Transfer Date :	Conversion Date :

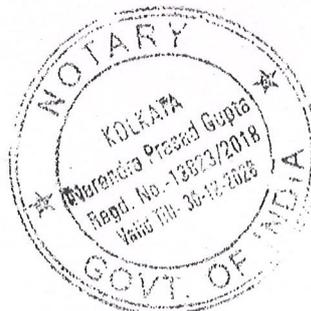
Additional Particulars

	Number, Desc & size of	Regd. Axle Weight(in kgs)
a) Front:	10.00*20-16PR	1000
b) Rear:	10.00*20-16PR	1000
c) Other:	NA	6000
d) Tandem:	NA	10200

Prasad
14.01.25
Signature of Registering Authority
RAMPURHAT ARTO [WEST BENGAL]
Rampurhat, Birbhum

Printed On: 14-Jan-2025 15:33:59

**SAFE DRIVE
SAVE LIFE
NO ROUGH DRIVE**



Before the National Green Tribunal
Eastern Zone Bench , Finance Centre,
3rd Floor , New Town , Kolkata

In O.A No.133 of 2023/EZ

I.A.No.30 of 2024

I.A.No.49 of 2024

In the matter of :

Sirajul Islam and Anr

.... Applicants

Versus

The State of West Bengal and ors

..... Respondents



COUNTER AFFIDAFIT ON
BEHALF OF THE APPLICANT NO.
1 & 2 TOTHE AFFIDAVIT IN
OPPOSITION DATED 6.02.2025
FILED BY THE ADDED
RESPONDENT NOS. 18 & 19

Nasreen Islam

Advocate

High Court, Calcutta

Bar Association Room No. 4

Chamber : Islam Residency

1/1/12 Bengali Shaw Warsi

Lane, Khidderpore,

Kolkata-700023

Mobile No. 8777575987

Email:nasreenislam27@gmail.com